

## Report of the Joint Committee in Compliance of the Order of Hon'ble National Green Tribunal

In the matter of OA No. 160/2023 (WZ), Sonappa Bhimrao  
Sontakke vs Maharashtra Pollution Control Board & Ors.



Nikhil J More  
Sub Regional Officer, Solapur  
MPCB

Sub. Regional Officer  
M. P. C. Board  
Solapur



Atul Pawar  
Taluka Agriculture Officer,  
Taluka- Moholo, Dist.-Solapur



District Deputy Commissioner Of  
Animal Husbandry (I/c)  
Solapur and Dist.

Report Submission Date: 16/04/2025

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 160/2023 (WZ), Sonappa Bhimrao Sontakke vs Maharashtra Pollution Control Board & Ors**

**1. Background**

The applicant Sonappa Bhimrao Sontakke had made a complaint in the Original Application No 160 of 2023 (WZ), titled Sonappa Bhimrao Sontakke vs Maharashtra Pollution Control Board & Ors. against Bhima Cooperative Sugar Factory, alleging that the agricultural field of the applicant situated at Gut No.180/4, which is located at a distance of 700 feet away from the said factory was polluted due to water emanating out of the factory, which has caused damage to the crop yield of the applicant.

Hon'ble National Green Tribunal in its order dtd. 08/04/2024 directed that joint committee comprising of MPCB, Taluka Agriculture Officer and Animal Husbandry Department shall visit the site during the crushing operations of the industry and submit the joint committee report for the same. A copy of Hon'ble NGT order dtd. 08/04/2024 is enclosed as an *Annexure-I* and relevant para of the order is reproduced as below:

*“Para6- We deem it appropriate to constitute a Joint Committee comprising one member each of Taluka Agriculture Officer, Mohol, District Solapur, Deputy Commissioner, District Animal Husbandry, Solapur and Maharashtra Pollution Control Board (MPCB), MPCB being the nodal agency of the said Committee with a direction that the Committee shall visit the site after informing the applicant about the date of visit to the site, to assess the loss caused to the crop/s and animals of the applicant and compliance of consent conditions and submit a report within a period of one month. We specifically direct that the Joint Committee shall visit the site in question only when the crushing season is going on. The report of the Committee shall be submitted before us by the MPCB by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”*

**2. Joint Committee Constitution:**

In compliance of Hon'ble NGT order dtd 08/04/2024, Regional Officer, MPCB, Pune vide letter MPCB/ROP/240416-FTS-0020, dtd. 16/04/2024 has constituted the joint committee (Committee constitution order is marked as an *Annexure- 2*) comprising of following members:

1. Taluka Agriculture Officer, Mohol, District Solapur

2. Deputy Commissioner, District Animal Husbandry, Solapur
3. Sub Regional Officer, Maharashtra Pollution Control Board (MPCB)

MPCB vide letter MPCB/SROSOL/250109-FTS-0214/215, dtd. 09/01/2025 has communicated the committee formation order to the concerned committee members and asked to confirm the availability of the proposed joint visit. A copy of the same is enclosed as **Annexure-3**.

### 3. Joint Committee Visit

The joint committee visited the applicant Shri Sonappa Bhimrao Sontakke's farmland located at Gut No.180/4, Takli Sikandar, Taluka Mohol, Dist Solapur on 22/01/2025 along with the applicant. The field visit report of the Joint Committee is enclosed as an **Annexure-4**.

During the visit of the committee, crops of Pomegranate, Wheat and Maize were observed on land owned by applicant at Gat No. 180/4. The water sample of dug well and soil sample collected by the agriculture department at the time of the visit. The detailed report of the Agriculture Department is enclosed as **Annexure-5**. The officials of Animal Husbandry department had inspected the livestock of the applicant and detailed report of the department concerned is enclosed as an **Annexure-6**. The officials of MPCB had collected the dug-well water sample and subsequently the industry visit carried out with collection of JVS(Joint Vigilance Sample) of ETP outlet.





#### 4. MPCB's Remarks:

##### 4.1: MPCB Consent Status and Production details

- The Maharashtra Pollution Control Board had granted Consent to Operate to the industry in the of “Bhima SSKL, Takli (S), Mohol, Solapur” on 24/02/2022 valid upto 31.07.2022 for manufacturing of Sugar-18150 MT/M (cane crushing capacity restricted to 5000 TCD), Molasses- 6600 MT/M, Pressmud-5770 MT/M, Bagasse-54450 MT/M, Electricity (Cogeneration)-25 MW. The consent copy of the MPC Board is marked here as an *Annexure-7*.
- Subsequently, industry had submitted the CTO renewal application with UAN no MPCB-CONSENT-0000175526, dtd 05/07/2023, however the application was refused by MPCB on 17/03/2024 due to non-submission of reply to SCN for refusal issued by the Board, non-submission of bank guarantee as per previous consent and penal charges of late application and BG submission.

- Now, again the industry has applied for renewal of Consent to Operate with UAN no MPCB-CONSENT-0000219274, dtd 23/08/2024 and is currently under consideration with the Board as industry is required to submit the bank guarantee as per restart direction.
- As per the production report R.T. 8(C) submitted by industry to various Government Authorities the no. crushing days and production details for the season FY 2022-23, 2023-24 and 2024-25 are as mentioned below:

**Table 1: Crushing Data of Industry for FY 2022-23, FY 2023-24, FY 2024-25**

Crushing Season	Gross Season Days	Total Cane Crushed (Tonnes)	Total Sugar Quantity (Tonnes)
2022-2023	109	3,49,651	28,650
2023-2024	108	2,55,441	17,075
2024-2025	64	78,749	6415

#### 4.2 MPCB Direction and Actions Taken against *Bhim SSKL, Takli (S)*

- As per the non-compliances observed during the crushing seasons and during the investigation of the complaint received from Sonappa Sontakke MPC Board has issued the various directions to the industry from time to time. The directions issued by the Board are enclosed as an *Annexure-8*. The summary of MPCB directions and major non compliances reported in recent past are summarized below:

**Table 2: Non-Compliances reported of *Bhim SSKL, Takli (S)* & Actions Taken**

MPCB Direction	Non-Compliances Reported
Warning Notices	<ul style="list-style-type: none"> <li>○ Anaerobic/ETP tank leakages,</li> <li>○ Bypassing the effluent stream without treatment,</li> <li>○ Stagnated effluent accumulated around nearby areas,</li> <li>○ Failure to provide impermeable/ HDPE paper lined storage lagoons.</li> <li>○ Some of the ETP units like clarifiers were observed in non-operative conditions.</li> <li>○ Lacunae observed in online monitoring system,</li> <li>○ Inadequate air pollution control system to standby boilers of capacity 30,20,20 TPH.</li> <li>○ Operating without valid consent,</li> <li>○ Non submission of BG as per consent condition,</li> </ul>

	<ul style="list-style-type: none"> <li>○ Failure in recycling sugar condensate/ provision of condensate polishing unit</li> <li>○ Not complying with effluent discharge standards.</li> </ul>
Proposed Directions	As per the non-compliances reported above, the further proposed directions have been issued to the industry vide letter no. MPCB/ROP/PD/2302210010, dtd 21/2/2023 and MPCB/ROP/PD/23010170002, dtd 17/10/2023.
Closure Directions	As the industry failed to achieve compliance of proposed directions issued by the Board and Consent renewal application submitted by industry got refused on 17/03/2024, the Board has issued closure direction vide no MPCB/ROP/CD/240120002, dtd 12/04/2024.
Conditional Restart	MPC Board vide letter no. MPCB/RESTART/2412110002, dtd 11/12/2024 has issued conditional restart direction to the industry.

#### 4.3 JVS and Environmental Sample Analysis Reports

- As per the ETP outlet sample analysis results (Table 3), it is observed that industry has failed to achieve the consented discharge standard at ETP outlet, indicating that performance of ETP needs to be enhanced.

*Table 3: ETP Outlet Results of Bhima SSKL, Takli (S)*

Sr. No.	Parameters	Consented Limits	22/01/2025	3/1/2025	24/01/2024	4/2/2023	31/1/2023
1	<b>BOD</b>	100 mg/lit	<b>154</b>	27.2	<b>145</b>	<b>124</b>	<b>109.1</b>
2	<b>COD</b>	250 mg/lit	<b>456</b>	134.6	<b>384</b>	<b>326.7</b>	<b>283.4</b>
3	<b>Oil &amp; Grease</b>	10 mg/lit	BDL	2	3.4	5.1	3.4
4	<b>pH</b>	5.5 to 9.0	7.9	7.9	7.4	5.1	<b>5.4</b>
5	<b>Suspended Solids</b>	100 mg/lit	94	100	51	<b>112</b>	110
6	<b>Chlorides</b>	600 mg/lit	396.07	178.34	284.91	364.89	379.88
7	<b>Sulphate</b>	1000 mg/lit	559	449.2	<b>1230</b>	319.2	308
8	<b>T.D. Solids</b>	2100 mg/lit	<b>2062</b>	<b>2015</b>	<b>2506</b>	<b>2476</b>	<b>2234</b>
	<b>Location</b>		ETP outlet	ETP outlet	ETP outlet	ETP outlet	ETP outlet

- In order to investigate the complaint received from applicant Shri Sonappa Sontakke, the dug well water sample at Gat no. 180/4 had been taken on 10/8/2023. The analysis results of sample collected on 10/08/2023, indicate that BOD (Biological Oxygen Demand) value as 29.0 mg/L and COD value 68 mg/ L, which is probable indication that the applicant's

dug well ground water quality got impacted due to industrial activities of Bhima SSKL during that period.

Again, the sample of dug well collected at the time of joint committee visit on 22/1/2025 indicates the BOD improved to 12.4 mg/L. and COD to 36 mg/L. As per the report of Agriculture department for the dug well sample collected during the joint visit, the water quality categorized as “C3S1- used with care” against the previously it was reported as “C4S1- not suitable for irrigation” as per the report dtd. 03/07/2023.



#### 4.4 Current Compliance Status

The current compliance status with respect to the Joint Committee visit is summarized below:

Non-Compliance Point (s)	Current Compliance Status	Remarks
Anaerobic/ETP tank leakages, Bypassing the effluent stream without treatment,	The industry has attended to the leakages of ETP collection tank and during visit no seepages/ leakages observed from ETP tanks.	Complied
Failure to provide impermeable/ HDPE paper lined storage lagoons. Stagnated effluent accumulated around nearby areas.	The industry has provided HDPE paper lining to 15 days storage lagoon. The kachcha lagoons are still in existence however industry has not discharged any treated/ untreated effluent stream into kachcha lagoons for the current crushing season. The industry proposed to scrap the kachcha lagoons.	Partially complied
Some of the ETP units like clarifiers were observed in non-operative conditions.	ETP found in operation during the visit. Industry has replaced the secondary clarifier unit of ETP and found in operation	Complied
Lacunae observed in online monitoring system	The industry has installed an online monitoring system at ETP outlet and provided a circulation pump to circulate treated effluent at online monitoring probe. The online connectivity with MPCB/ CPCB needs to be establish.	Partially complied
Operating without obtaining valid Consent to Operate.	The industry has applied for renewal of Consent to Operate with UAN no MPCB- CONSENT-0000219274, dtd 23/08/2024 and is currently under consideration with the Board as industry is required to submit the bank guarantee as per restart direction.	Partially complied
Restart Direction Condition- Non submission of BG of Rs 25 Lakhs	Industry vide letter dtd 11.4.2025 requested to extend the BG submission timelines by 2-3 months due to financial crisis faced by the industry	Not Complied
Restart Direction Condition- Failure in recycling sugar condensate/	Industry vide letter dtd 11.04.2025 has submitted the proposal/ feasibility report	Partially Complied

provision of condensate polishing unit	of utilizing the excess condensate of sugar unit for cooling tower makeup and process itself. For current crushing season industry was operational with part crushing capacity only due unavailability of sugar cane supply and excess condensate get recycled easily in the process itself.	
Restart Direction Condition- Not complying with effluent discharge standards. Upgradation of existing ETP to achieve consented standard.	For the current crushing season industry has attended ETP collection tank leakages, replaced clarifier units of ETP. Further, vide letter dtd. 11.04.2025 (Copy enclosed as an <b>Annexure-9</b> ) industry has submitted 3 <sup>rd</sup> part ETP Adequacy report with recommendation of upgradation of aeration tank with MBBR technology and replacing SDB by filter press.	Partially Complied

The visit report of the industry dtd 22/1/2025 is enclosed as an **Annexure-4**.

#### 4.5 Suggestions for Environmental Compensation

It is evident that the industry- Bhima SSKL failed to obtain valid consent to operate from the MPC Board for season FY 2022-23, FY 2023-24 and FY 2024-25, not fully complying with consent conditions and directions issued by the Board from time to time. As the sugar industry segment is “seasonal industry” operated based on the availability sugar cane supply it is more appropriate to consider the “Gross Season’s Day” for consideration non complied/ violation period of the industry. In compliance with the Hon’ble NGT order dtd. 8/4/2024 the current joint committee constituted with specific scope – “to assess the loss caused to the crop/s and animals of the applicant and compliance of consent conditions” Though consideration of Environmental Damage Calculation not explicitly mentioned in the current scope of the committee, it is suggested that referring to the Hon’ble NGT order in the matter 593/2017, Paryavaran Suraksha Samiti Vs Union of India, the similar approach may be followed for calculation compensation amount, if required. As per the said order EC may be calculated by the formula below:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is environmental compensation in Rupees (₹),

PI: Pollution Index of Industrial Sector,

N: No of the days of violation took place,

R = A factor in Rupees (₹) for EC,

S = Factor for scale of operation,

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

### 5. Remarks of Agricultural Department

The MPCB office has received report from Taluka Agricultural Officer vide letter no.जा.क्र/ताकृअ/तंत्र/भीमा/समिती/४२६/२०२५/तालुका कृषी अधिकारी, मोहोळ, dtd. 3/3/2025. The report of the same is enclosed as an *Annexure-5*. The relevant parts of the report are as reproduced below:

SR. NO.	FARMER NAME	VILLAGE	SURVEY NO.	CROP NAME	AREA (Ha)	REMARK
1	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Pomegranate	0.80	It was reported that the pomegranate crop was planted in 2014. The crop was found in poor condition. It was observed that no cultivation practices were followed. In the crop, weed growth was observed. There was no facility found to irrigate the crops (Drip Irrigation System). Expert opinion of Agronomist from Agricultural university is required.
2	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Wheat	0.20	The crop was found in good condition.
3	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Maize	0.2	The crop was found in good condition.





**6. Remarks of Animal Husbandry Department**

The report submitted by District Deputy Commissioner; Animal Husbandry Department is enclosed as an *Annexure-6*. The joint committee along with Assistant Commissioner Animal Husbandry TMVP Mohol, Livestock Development Officer Extension, Mohol and the head of the concerned institution Shri Khune, Livestock Supervisor visited the applicant's place. The following animals were found at his farm:

Sr No.	Animal Type	male/ Female	Number	Tag No.	Production status	Remark
1	Cross breed Cow	Female	01	105733737982	Milking	Fit & Fine
2	Cross breed Cow	Female	01	105733737933	Milking	Fit & Fine
3	Cross breed Cow	Female	01	105733737151	Milking	Fit & Fine
	Cow					
4	Cross breed Cow	Female	01	105733737162	Milking &Pregnant	Fit & Fine
5	Cross breed Cow	Female	01	105733737127	Pregnant	Fit & Fine
6	Cross Breed Heifer	Female	01	105733737674	Pregnant	Fit & Fine
7	Cross Breed Heifer	Female	01	105733737971	Heifer	Fit & Fine
8	Cross Breed Heifer	Female	01	105733737925	Heifer	Fit & Fine
9	Cross Breed Heifer	Female	01	105733732826	Calf	Fit & Fine
10	Goat	male	4	----	---	Fit & Fine
11	Goat	Female	11	-----	----	Fit & Fine. One female dull & ill

However, under the Rajyastariy Navinyapurn Yojana of 2022-2023, 10+1 goat unit was purchased from the Government Goat and Sheep Farm Mahud Taluka Sangola District Solapur on 13.01.2024. The said goat group was insured for 03 years by The Oriental Insurance Company. Out of this goat Unit, 04 goats have died as per the details given below.

Sr No.	Animal Type	male/ Female	Tag Number	Date of death	Suspected Cause of Death
1	Goat	Male	OIC161900 52932	17/04/2024	Acute Pneumonia
2	Goat	Female	OIC161900 52940	09/06/2024	Enteritis
3	Goat	Female	OIC161900 52938	18/09/2024	Tympany
4	Goat	Female	OIC161900 52935	28/09/2024	Enteritis Pneumonia

While analyzing the cases registered to the respective vet dispensaries the trend of cases didn't indicate anything adverse and suggestive of adverse effects of pollution related things. To summarize, noticeable adverse health effects can't be ascertained.

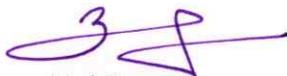


## 7. Conclusion

In compliance of Hon'ble NGT orders the Joint Committee comprising of MPCB, Agricultural Officer and Animal Husbandry Department has caused the visit to the applicant Shri Sonappa Sontakke's farmland on 22/01/2025 to investigate the complaint/ concerns raised by the applicant. The committee has also reviewed the past records, various directions and available reports relevant to the scope of studies. It is evident that the Bhima SSKL industry failed to obtain valid consent to operate from the MPC Board for season FY 2022-23, FY 2023-24 and FY 2024-25, not fully complying with consent conditions and directions issued by the MPC Board from time to time. The fact that industry failed to comply with effluent disposal conditions cannot be denied. The water sample results of dug well of applicant Shri Sonappa Sontakke found affected during the period of July-August-2023, probably indicating that industrial effluent might have adversely affected the water quality of dug well during that period. As per the report submitted by Agricultural Department, in present scenario crops of Wheat and maize found in good conditions. However, for pomegranate plantation any firm conclusions cannot be drawn and further studies from Agronomist experts may require. The report of Animal Husbandry department mentioned that by analyzing the cases registered with the respective vet dispensaries the trend of cases didn't indicate anything adverse and suggestive of adverse effects of pollution related things. To summarize, noticeable adverse health effects can't be ascertained.



Nikhil J More  
Sub Regional Officer, Solapur  
MPCB  
Sub. Regional Officer  
M. P. C. Board  
Solapur



Atul Pawar  
Taluka Agriculture Officer,  
Taluka- Moholo, Dist.-Solapur



Dr V D Yewale  
District Deputy Commissioner Of  
Deputy Commissioner (I/c)  
Animal Husbandry Dept.  
Solapur - 413 004.

# Annexure-1

Item No.3

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

**ORIGINAL APPLICATION NO.160 OF 2023 (WZ)**

Sonappa Bhimrao Sontakke

.... Applicant

Versus

Maharashtra Pollution Control Board

...Respondent

Date of hearing : 08.04.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : ----

## ORDER

1. None has appeared from the side of the applicant despite repeated calls and despite the Registry having informed the applicant through e-mail dated 06.04.2024 that the matter is listed today for hearing.

2. In our order dated 24.08.2023, we had recorded that the applicant had made a complaint against Bhima Cooperative Sugar Factory, alleging that the agricultural field of the applicant situated at Gut No.180/4, which is located at a distance of 700 feet away from the said factory was polluted due to water emanating out of the factory, which has caused damage to the crop yield of the applicant. We had called for the report from the Member Secretary, Maharashtra Pollution Control Board, which has been submitted before us (annexed at pages 73 to 74 of the paper-book). In the said report, it is mentioned that Consent to Operate (renewal) dated 24.02.2022 was granted to M/s Bhima SSK Ltd., Takali Sikandar, Taluka Mohol, District Solapur for 5000 TCD sugar unit & 25 MW Cogeneration unit under "RED" category, which was valid upto

31.07.2022 and the said industry had applied for renewal of the Consent to Operate on 05.07.2023 and the application is under consideration with the Board. The Board officials had visited the industry on 10.08.2023 and during the visit, a dug well water sample located on Gat No.180/4, Takali Sikandar, Taluka Mohol, District Solapur was collected and report is annexed as Annexure-II. During the visit, the industry was not found in operation due to stoppage of crushing season and therefore, the efficiency of the pollution control systems could not be verified. However, based on the non-compliances during the visit, an exceedance of JVS results before issuing warning notice to the industry through their letter dated 11.08.2023, copy of which is annexed as Annexure-III, the JVS results revealed that parameters such as pH, BOD, COD, SS, Oil and Grease, TDS were found exceeding the permissible limits and the Regional Office of Solapur had submitted a proposal to the Regional Office, Pune for legal action against the Project Proponent. With respect to truthfulness of the complaint regarding loss of crop and milk production capacity of cattle, a request was made to the Taluka Agriculture Officer, Mohol, District Solapur and the Deputy Commissioner, District Animal Husbandry, Solapur on 22.09.2023, but the replies are still awaited.

3. On the basis of this report, we prima facie find that substantial question related to environment is made out in this case and hence, we admit this Original Application and direct the Registry to implead M/s Bhima Sahakari Sakhar Karkhana (SSK) Ltd., Takli Sikandar, Taluka Mohal, District Solapur, through its Managing Director as respondent No.2, Taluka Agriculture Officer, Mohol, District Solapur as respondent No.3 and Deputy Commissioner, District Animal Husbandry, Nehru Nagar, Solapur as respondent No.4 and issue notice to these respondents, returnable within four weeks.

4. The applicant is directed to provide copies of the Original Application and annexures thereto to the respondents, within a week.
5. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.
6. We deem it appropriate to constitute a Joint Committee comprising one member each of Taluka Agriculture Officer, Mohol, District Solapur, Deputy Commissioner, District Animal Husbandry, Solapur and Maharashtra Pollution Control Board (MPCB), MPCB being the nodal agency of the said Committee with a direction that the Committee shall visit the site after informing the applicant about the date of visit to the site, to assess the loss caused to the crop/s and animals of the applicant and compliance of consent conditions and submit a report within a period of one month. We specifically direct that the Joint Committee shall visit the site in question only when the crushing season is going on. The report of the Committee shall be submitted before us by the MPCB by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
7. A copy of this order shall be served upon all the members of the Joint Committee by the MPCB for compliance as above.
8. Put up this matter for next consideration on 20.05.2024.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

April 08, 2024  
O.A. No.160/2023 (WZ)  
npj

# Annexure-2<sup>142</sup>

## MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE - PUNE

Phone No. 020-25811694  
25811701  
[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor, Fax No.  
020-Wakdewadi, e-mail :  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/240416-FTS-0020

Date: 16/04/2024

### Office Order

**Sub:** Constitution of Joint Committee in compliance of the Order dated 08/04/2024 passed by Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune in the Original Application No. 160 of 2023 (WZ) Sonappa Bhimrao Sontakke V/s. MPCB.

**Ref:** Hon'ble NGT order dated. 08/04/2024 in O. A. No.160 of 2023 (WZ).

Mr. Sonappa Bhimrao Sontakke has filed an Original Application No.160/2023 regarding a complaint against Bhima Cooperative Sugar Factory, alleging that the agricultural field of the applicant situated at Gut No.180/4, which is located at a distance of 700 feet away from the said factory was polluted due to water emanating out of the factory, which has caused damage to the crop yield of the applicant. In the said matter, Hon'ble NGT vide order dated 08/04/2024 constituted a Joint Committee comprising one member each of:

Sr. No.	Committee Member Details	Email Address
1	Taluka Agriculture Officer, Mohol, District Solapur	taomohol69@gmail.com
2	Deputy Commissioner, District Animal Husbandry, Solapur	ddcahsolapur@gmail.com
3	Sub Regional Officer, Maharashtra Pollution Control Board (MPCB)	srosolapur@mpcb.gov.in

Terms of reference of the committee are as follows:-

1. The committee shall visit the site and assess the damage the loss caused to the

crop/s and animals of the applicant and compliance of consent conditions.

2. The Committee shall submit a report within the prescribed timeline before Hon'ble NGT.



(Ravindra Andhale)  
Regional Officer,  
M. P. C Board Pune.

**Copy submitted for information & necessary action to:-**

1. Taluka Agriculture Officer, Mohol, District Solapur
2. Deputy Commissioner, District Animal Husbandry, Solapur
3. Sub Regional Officer, MPCB Solapur.

**Copy submitted for information to:-**

1. Member Secretary, MPCB, Sion, Mumbai
2. Joint Director (APC), MPCB, Sion, Mumbai
3. Law Officer, MPCB, Sion, Mumbai

144  
**Annexure-3**

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB - REGIONAL OFFICE , SOLAPUR**

Phone No. 0217-2319850  
Visit us at :<http://mpcb.gov.in>  
Email : [srosolapur@mpcb.gov.in](mailto:srosolapur@mpcb.gov.in)



4/B, Bali Block, Civil Lines ,  
Opp. Govt. Milk Diary,  
Saat Rast, Solapur-413003

MPCB/SROSOL/

"Your Service is our Duty"

Date: 09/01/2024

250109-FTS-0215

To,  
✓ Deputy Commissioner,  
District Animal Husbandry,  
Solapur

**Sub:** - Joint Committee visit in compliance of the Order dated 05/12/2024 passed by Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune in the Original Application No. 160 of 2023 (WZ) Sonappa Bhimrao Sontakke V/s. MPCB.

**Ref:-** 1) Hon'ble NGT order dated. 05/12/2024 in O. A. No.160 of 2023 (WZ) (Copy enclosed)..  
2) Constitution of joint committee by Regional officer, MPCB Pune vide letter no. MPCB/ROP/ 240416-FTS-0020 dated 16/04/2024 (Copy enclosed).

Sir,

With ref no. (1) Sonappa Bhimrao Sontakke has filed an Original Application No.160/2023 regarding complaint of M/s. Bhima SSK Ltd Takali (S), Tal- Mohol, Dist - Solapur. In the said matter Hon'ble NGT vide order dated 08/04/2024 has constituted a Joint Committee. Accordingly, the Regional Officer, Pune MPCB has constituted the Joint Committee vide office order as per ref no. (2)

Accordingly, the joint committee visit is proposed on 22/01/2025 to the said site . You are requested to confirm your availability of the said visit along with necessary required documents. A line of confirmation in this regard is appreciated.

Documents Enclosed :- As above.

  
09/01/2025  
(Nikhil J. More)  
Sub Regional Officer,  
M. P. C Board Solapur.

**Copy submitted for information to:-**

1. Member Secretary, MPCB, Sion, Mumbai
2. Joint Director (APC), MPCB, Sion, Mumbai
3. Regional Officer, MPCB Pune.
4. Law Officer, MPCB, Sion, Mumbai

# MAHARASHTRA POLLUTION CONTROL BOARD

## SUB - REGIONAL OFFICE , SOLAPUR

Phone No. 0217-2319850  
Visit us at :<http://mpcb.gov.in>  
Email : [srosolapur@mpcb.gov.in](mailto:srosolapur@mpcb.gov.in)



4/B, Bali Block, Civil Lines ,  
Opp. Govt. Milk Diary,  
Saat Rast, Solapur-413003

MPCB/SROSOL/ 250109-FTS-0214 "Your Service is our Duty"

Date: 09/01/2024

To,  
Taluka Agriculture Officer Mohol,  
Tal- Mohol, Dist – Solapur

**Sub:** - Joint Committee visit in compliance of the Order dated 05/12/2024 passed by Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune in the Original Application No. 160 of 2023 (WZ) Sonappa Bhimrao Sontakke V/s. MPCB.

**Ref:-** 1) Hon'ble NGT order dated. 05/12/2024 in O. A. No.160 of 2023 (WZ) (Copy enclosed)..  
2) Constitution of joint committee by Regional officer, MPCB Pune vide letter no. MPCB/ROP/ 240416-FTS-0020 dated 16/04/2024 (Copy enclosed).

Sir,

With ref no. (1) Sonappa Bhimrao Sontakke has filed an Original Application No.160/2023 regarding complaint of M/s. Bhima SSK Ltd Takali (S), Tal- Mohol, Dist - Solapur. In the said matter Hon'ble NGT vide order dated 08/04/2024 has constituted a Joint Committee. Accordingly, the Regional Officer, Pune MPCB has constituted the Joint Committee vide office order as per ref no. (2)

Accordingly, the joint committee visit is proposed on 22/01/2025 to the said site . You are requested to confirm your availability of the said visit along with necessary required documents. A line of confirmation in this regard is appreciated.

Documents Enclosed :- As above.

  
09/01/2025  
(Nikhil J. More)  
Sub Regional Officer,  
M. P. C Board Solapur.

**Copy submitted for information to:-**

1. Member Secretary, MPCB, Sion, Mumbai
2. Joint Director (APC), MPCB, Sion, Mumbai
3. Regional Officer, MPCB Pune.
4. Law Officer, MPCB, Sion, Mumbai
5. District Superintendent, Agricultural Officer, Solapur

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, सोलापूर.

दूरध्वनी क्र. ०२१७-२३१९८५०  
Visit us at <http://mpcb.gov.in>  
Email : [srosolapur@mpcb.gov.in](mailto:srosolapur@mpcb.gov.in)



ब/४, बाळी बिल्डिंग, सिव्हील लाईन्स,  
शासकिय दूध डेअरी समोर, सात रस्ता,  
सोलापूर - ४१३००३

“आपली सेवा आमचे कर्तव्य”

दि. २२/०९/२०२५

पाहणी अहवाल

आज दि. २२/०९/२०२५ रोजी मा. हरित हवादा, पुणे खंडपीठ यांच्या  
मुळ अर्ज क्र. १६०/२०२३ यांच्या दि. ५/१२/२०२४ रोजीच्या  
आदेशास अनुसरून अपिलकर्ते श्री. सोनप्पा भीमराव सोनटक्के,  
ठाकळी मिंगर, ता. मोरोठ, जि. सोलापूर यांच्या समवेत संयुक्त  
समितीचे प्रत्यक्ष क्षेत्र पाहणी करण्यात आली. पाहणीदरम्यान श्री.  
सोनप्पा सोनटक्के यांच्या मालकीच्या १८०/४ क्षेत्रामध्ये  
डाळिंब, घास, गहु व मका या पिकांची लागवड असल्याचे  
दिसून आले. १८०/४ या क्षेत्रामध्ये सधस्थितीत विहिर व  
बोअरवेळ असून सिंचनासाठी विहिर व बोअरवेळच्या पाण्याचा  
वापर होत असल्याचे सोनटक्के यांच्याकडून नमुद ठरव्यात  
आले. विहिरच्या पाण्याचे नमुने तपासणीसाठी संकलित ठरव्यात  
आले व तक्रारदारांसमक्ष सीलबंद करण्यात आले. विहिर पाण्याचा  
सामू pH पथर नुसार ७-८ दरम्यान आढळून आला व पाण्यास  
रंग/गंध आढळून आला नाही. तसेच, कृषी विभागाकडून मातीचे  
नमुने तपासणीसाठी संकलित ठरव्यात आले. पशुसंवर्धन विभागाकडून  
परदूषनाची पाहणी ठरव्यात येऊन योग्य त्या नोंदी घेव्यात आल्या.  
संबंधित विभाग/सदस्यांनी अहवाल/नोंदी मा. हरित हवादास सादर  
करव्याबाबत हक्कदार जवळ म.प्र.नि. मंडळास कळविण्याबाबत सूचित  
ठरव्यात आले. प्रत्यक्ष पाहणीदरम्यान खाडीस प्राणिविधी/अधिकारी  
उपस्थित होते :-

- १) सोनप्पा भीमराव सोनटक्के S. B. J. K. अर्जदार.
- २) वापतारे प्रिंकल कोटे P. K. K. प्राणिविधी अधिकारी
- ३) अभिजीत सु. लोदीया, को.प्र. A. J. K. /
- ४) पवार ह. आर H. A. K. ता. कु. अ. मोरोठ



148

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, SOLAPUR.**

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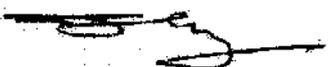


4/B, Ball Block, Civil Lines,  
Opp. Govt. Milk Dairy,  
Saat Rasta, Solapur-  
413003.

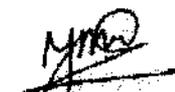
**VISIT REPORT**

- 1) **Name of Industry and address** :- Bhima SSK Ltd  
A/P Takli (Shikandar)  
Taluka- Mohol  
Dist- Solapur
- 2) **Date of Visit** :- 22/01/2025
- 3) **Visited By** :- Nikhil More, SRO, MPCB  
Abhijeet Lohiya, FO, MPCB
- 4) **Industry Representative:-** Padsalkar S.C., Production Manager,  
Mob: 9763763330, Email: [bhima\\_takali@yahoo.com](mailto:bhima_takali@yahoo.com)
- 5) **Consent Status** :- 31/07/2022, CTO renewal application is under consideration
- 6) **Observations** :- Observations made during visit are as under
  - i. It is a Sugar unit with crushing capacity 5000 TCD and Cogeneration of capacity 25 MW.
  - ii. The Hon'ble NGT in O.A. 160/2023, dtd. 05/12/2024 directed that the Joint Committee to visit the unit after commencement of the crushing operation by respondent no. 2 and thereafter submit its report within fifteen days. The visit of the industry and applicant's farmland carried out in compliance of the Hon'ble NGT orders.
  - iii. The Maharashtra Pollution Control Board had issued closure direction on 12/04/2024 to the unit and subsequently conditional restart direction was issued on 11/12/2024.
  - iv. The industry has started crushing operation of current season FY 2024-25, however at the time of the visit industry was not in operation due to unavailability of sufficient sugarcane supply (No cane situation). The industry representative informed that total crushing of 66,990 MT has been completed by the industry for current crushing season and industry is operating with around 1500 avg daily crushing capacity due to lack of sugarcane supply.

- v. As per CTO condition industry has provided 700 CMD designed capacity effluent treatment plant comprising of collection tank, grit removal, O& G skimmer, neutralization, anaerobic treatment, aeration, secondary clarifier, and tertiary treatment. ETP found in operation at the time of visit and joint vigilance sample (JVS) of ETP outlet collected, sealed in presence of industry representative. The treated effluent used for land irrigation by making bilateral agreement with nearby farmers. The industry has attended leakages of ETP collection tanks and during visit no seepages/ leakages observed from ETP tanks.
- vi. The industry has installed online monitoring system at ETP outlet and industry has provided water circulation pump for circulation of treated effluent at online monitoring probe. The connectivity of online monitoring system with MPCB/ CPCB server not yet established.
- vii. Industry has made provision of HDPE paper lined lagoon as 15 days storage capacity tank for storage of treated effluent to take care during no demand for irrigation. The industry representative informed that for current crushing season industry has not discharged any treated/ untreated effluent into kachcha lagoon, however the stagnated rainwater mixed effluent is accumulated at the bottom of the kachcha lagoons and industry is in process of scrapping all kachcha lagoons.
- viii. As per restart direction, industry proposed to provide condensate polishing unit within 4 to 5 months. Industry has submitted the purchase order dtd 2/12/2024 for the same.
- ix. The industry has not submitted the bank guarantee of Rs. 25 Lakhs as per restart condition. Industry vide letter dtd 4/12/2024 requested to give extension period till January end.
- x. The industry having 130 TPH bagasse fired boiler and provided ESP followed with stack height of 85 mtr attached to it. The industry having low pressure boilers of capacity 30 TPH, 20 TPH and 20 TPH and provided with wet scrubber with stack ht of 60 mtr attached to it. During visit boilers were not in operations.
- xi. The online monitoring system installed at new high pressure boilers stack; however it is not connected with MPCB/ CPCB server.
- xii. Industry instructed to comply with Hon'ble NGT and MPCB directions.

  
Industry Representative

  
FO (MPCB)

  
SRO (MPCB)

# Annexure-5



सत्यमेव जयते

महाराष्ट्र शासन - कृषि विभाग  
तालुका कृषि अधिकारी कार्यालय, मोहोळ  
नरखेड रोड मोहोळ, ता-मोहोळ, जिल्हा-सोलापूर  
पिन कोड- ४१३२१३, ई.मेल [tao\\_mohol@yahoo.com](mailto:tao_mohol@yahoo.com)

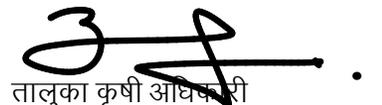


जा.क्र/ताकृअ/तंत्र/भीमा/समिती/४२६ /२०२५  
तालुका कृषि अधिकारी, मोहोळ  
दि. ०३/०३/२०२५

प्रति,  
मा. उप प्रादेशिक अधिकारी  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ  
सोलापूर

विषय : मा. हरित लवाद पुणे यांच्या आदेशास अनुसरून झालेल्या प्रक्षेत्र भेटीचा अहवाल सादर करणे  
बाबत

उपरोक्त विषयास अनुसरून दिनांक ०२/०२/२०२५ रोजी सोनाप्या भीमराव सोनटक्के रा. टाकळी सिकंदर तालुका मोहोळ जिल्हा सोलापूर यांच्या प्रक्षेत्रावर झालेल्या पिकांच्या पाहणीचा अहवाल सहपत्रीत केला आहे तरी आपल्या माहिती व पुढील कार्यावाहीस्तव सादर.

  
तालुका कृषि अधिकारी  
मोहोळ

सोबत

- 1) अहवाल प्रत
- 2) माती व पाणी परीक्षण अहवाल

SR. NO.	FARMER NAME	VILLAGE	SURVEY NO.	CROP NAME	AREA (Ha)	REMARK
1	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Pomegranate	0.80	It was reported that the pomegranate crop was planted in 2014. The crop was found in poor condition. It was observed that no cultivation practices were followed. In the crop, weed growth was observed. There was no facility found to irrigate the crops (Drip Irrigation System). Expert opinion of Agronomist from Agricultural university is required.
2	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Wheat	0.20	The crop was found in good condition.
3	Sonappa Bhimrav Sontakke	Takali Sikandar	180/4	Maize	0.2	The crop was found in good condition.







जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार विशेष + पाणी जमीन आरोग्य पत्रिका क्रमांक 2730053708100180  
 प्रयोगशाळा नमूना क्रमांक 27231202400058001 गांव टाकळी शिकंदर  
 शेतक-याचे नाव सोनप्पा भिमराव तालुका मोहोळ  
 सर्व्हे | गट क्रमांक 180/4 भ्रमणध्वनी 0 जिल्हा सोलापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	साम् (pH)	साम्	6.5-7.5	7.45	किंचित अल्कली
2	क्षारता (EC)	(मिसा/सेंमी)	0-1	0.31	साधारण
3	सॅद्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.53	मध्यम
4	नत्र (N)	(किलो/हे)	280-420	163.07	कमी
5	स्फुरद (P)	(किलो/हे)	14-21	1.69	अत्यंत कमी
6	पालाश (K)	(किलो/हे)	150-200	381.92	अत्यंत भरपूर
7	मुक्त चूना (CaCO <sub>3</sub> )	(टक्के)	2.5-5.0	12.63	अत्यंत जास्त चुनखडी
8	कॅल्शियम (Ca)	(मिलीई %)	4-9.99	29.25	जास्त
9	मॅग्नेशियम (Mg)	(मिलीई %)	0.50-3.99	55.39	जास्त
10	सोडियम (Na)	(मिलीई %)	5-15	10.45	मध्यम
11	जलधारणा शक्ति (WHC)	(टक्के)		81.65	-
12	आभासी घनता (AD)	(ग्रॅम/सीसी)		1.01	-
13	विशिष्ट घनता (SD)	(ग्रॅम/सीसी)		1.04	-
14	सच्छिद्रतेचे प्रमाण (PS)	(टक्के)		51.77	-
15	आकारमानातील वाढ (VEP)	(टक्के)		79.19	-

- टिप - 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.  
 2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खता गणकयंत्राचा वापर करावा.



जि.मृद सर्वेक्षण मृद चाचणी अधिकारी  
 मृद सर्वेक्षण मृद चाचणी प्रयोगशाळा  
 4-Feb-2025



! - अहवालाना कामासाठी घालणार नाही.  
 कामासाठी घालणार नाही.

जा. क्र. / तत्र-१/तपासणी अहवाल 920/2024  
 मृसमृचाअ, प्रयोगशाळा, सोलापूर. दि. 98/02/2024

पढील पिक क्रमांक १ डाळिंब			पुढील पिक क्रमांक २ डाळिंब			
पीकाची जात			पीकाची जात			
आवश्यक मात्रा		(ग्राम/झाड)	आवश्यक मात्रा		(ग्राम/झाड)	
नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश	
2,344	1,125	375	2,344	1,125	375	
रासायनिक खते देण्याच्या वेळा			खताची आवश्यक मात्रा (ग्राम/झाड)			
			रासायनिक खते देण्याच्या वेळा	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
पहिल्या वर्षी	340	470	40	340	470	40
दुसऱ्या वर्षी	680	940	80	680	940	80
तिसऱ्या वर्षी	880	1410	130	880	1410	130
चौथ्या वर्षी	1360	1880	170	1360	1880	170
पाचव्या वर्षी	1700	2340	210	1700	2340	210

\* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

### शिफारस

- रासायनिक खताच्या अतिरेकी वापरामुळे जमिनीचा कस कमी होवून सुपिकता खालावते, त्यामुळे जमिनीच्या माती परिक्षण अहवालानुसार ग्रामपंचायत कार्यालयात प्रदर्शित केलेल्या जमिन सुपिकता निर्देशांक फलकानुसार पिकनिहाय खत मात्रा देण्यात यावी.
- जिरायत/ कोरडवाहू क्षेत्रात 5 टन प्रती हेक्टर व बागायत क्षेत्रात 10 टन प्रती हेक्टर सेंद्रिय खत वापरावे.
- पेरणीच्यावेळी नत्राचा अर्धा हप्ता व स्फुरद व पालाश खताची संपुर्ण मात्रा देण्यात यावी. पीक वाढीच्या अवस्थेत असताना 1 महिन्याने उर्वरित नत्राची मात्रा दयावी.
- वापरलेल्या खताचा पाण्याद्वारे निचरा होवू नये म्हणून जमिनीस खत दिल्यानंतर नेहमी हलके पाणी दयावे.
- भात पिकामध्ये यूरिया ब्रिकेटच्या वापरामुळे खताच्या वापरात 70% व खर्चात 45% बचत होते, त्यामुळे भात लागवडीत यूरिया ब्रिकेटचा वापर करावा.
- रासायनिक खतांच्या कार्यक्षम वापरासाठी रासायनिक खतासोबतच शेणखत, कंपोस्ट खत, गांडुळ खत, हिरवळीचे खत तसेच जिवानु खतांचा पीकनिहाय कृषि विद्यापीठाच्या शिफारसीप्रमाणे एकात्मिक रित्या वापर करावा.
- सूक्ष्म अन्नद्रव्ये व स्फुरदयुक्त सिंगल सुपर फॉस्फेट ही खते शक्यतो शेणखतात मिसळून द्यावीत.
- मुख्य पीक पेरणीपूर्वी ताग, धेंचा, चवळी या सारख्या हिरवळीच्या खतांची पेरणी करून पीक 50% फुलोऱ्यात आल्यावर जमिनीत गा.
- वियाणांना अँझोटोबॅक्टर, रायझोबीयम व स्फुरद विरघळणारे जिवानु या जिवानु संवर्धकाची बीज प्रक्रिया केल्याने खत मात्रेमध्ये बच होवून उत्पादनात वाढ होते. (बीज प्रक्रियेसाठी 10 किलो बियाण्यास 250 ग्रॅम जिवानु खत वापरावे)
- पेरणीच्या वेळी खते व बियाणे दोन चाडी पाभरीने फेऱ्ज द्यावीत.
- रासायनिक खतांच्या कार्यक्षम वापराकरिता ठिबक सिंचनातून विद्राव्य खतांचा वापर करावा.
- पिकांच्या फेरपालटीत कडधान्य पिकांचा समावेश करावा.
- यूरिया खत वापरतांना झिंक कोटेट किंवा निम कोटेट यूरिया वापरावा. अथवा यूरियाबरोबर 5:1 प्रमाणात निंबोळी पेंडीचा वापर करावा.
- ऊस पिकामध्ये सेंद्रिय कर्ब वाढविण्यासाठी एक हेक्टर क्षेत्रातील 10 टन ऊस पाचट जागेवर कुजविण्यासाठी विद्यापीठाच्या शिफारशीनुसार यूरिया 80 किलो, सिंगल सुपर फॉस्फेट 100 किलो व जिवानु कल्चर 3 लिटर मात्रा वापरावी.
- क्षार/ विम्लयुक्त चे प्रमाण जास्त असलेल्या जमिनीमध्ये चर खोदून पाण्याच्या निचऱ्याची सोय करावी. त्याचप्रमाणे प्रती हेक्टर 5 ते 10 टन जिप्सम पूड शेणखतात मिसळून वापरावी.
- जस्त व लोह या सूक्ष्म मुलद्रव्यांची कमतरता असल्यास अनुक्रमे झिंक सल्फेट व फेरस सल्फेट या सूक्ष्म अन्नद्रव्ये खतांचा प्रत्येकी २५ ते ३० किलो प्रति हेक्टर याप्रमाणात पेरणीच्यावेळी जमिनीत वापरावे.
- तांबे या सूक्ष्म मुलद्रव्याची कमतरता असल्यास कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खताचा १० ते १२ किलो प्रति हेक्टर याप्रमाणे पेरणीच्यावेळी जमिनीत वापरावे.

## सिंचनासाठी पाणी नमुना तपासणी अहवाल

नमुना प्रकार	विशेष + पाणी	पाणी आरोग्य पत्रिका क्रमांक	2730053708100180
प्रयोगशाळा नमुना क्रमांक	27231202400058001	गांव	टाकळी शिकंदर
शेतक-याचे नाव	सोनप्पा भिमराव सोनटक्के	तालुका	मोहोळ
सर्व्हे 1 गट क्रमांक	180/4	जिल्हा	सोलापूर
	भ्रमणध्वनी	0	

अ.क्र.	पाणी परीक्षणातील गुणधर्म	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (PH)	6.50-6.99	7.41 सामु	मध्यम
2	क्षारता (EC)	0-1.00	1.00 (मिसा/सेमी)	भरपूर खारवट सी ३
3	सोडिअम (NA)	0-4.00	1.64 (मिलीई/लि)	सर्वसाधारण
4	कॅल्शियम (Ca)	0-1.25	25.86 (मिलीई/लि)	जास्त
5	मॅग्नेशियम (Mg)	0-5	21.08 (मिलीई/लि)	जास्त
6	पालाश (K)	0-1.25	0.04 (मिलीई/लि)	सर्वसाधारण
7	कार्बोनेट्स (CO3)	0-1.50	0.00 (मिलीई/लि)	सर्वसाधारण
8	बायकार्बोनेट्स (HCO3)	0-1.49	6.52 (मिलीई/लि)	काळजीपूर्वक वापरण्यास योग्य
9	क्लोराईड्स (Cl)	4-9.99	15.72 (मिलीई/लि)	अयोग्य
10	सल्फेट्स (SO4)	2-5.99	26.39 (मिलीई/लि)	अयोग्य
11	सोडियम शोषण गुणोत्तर (SAR)	10-17.99	0.34 (मिलीई/लि)	उत्तम
12	रेसिड्युअल सोडियम कार्बोनेट्स (RSC)	1.25-1.74	0.00 (मिलीई/लि)	उत्तम

पाण्याचा वर्ग C3S1 काळजीपूर्वक वापर करावा:

विशेष शिफारस -

टिप- सदरचा अहवाल कोर्टाच्या कामासाठी चालणार नाही.



जि.मृद सर्वेक्षण मृद चाचणी अधिकारी  
मृद सर्वेक्षण मृद चाचणी प्रयोगशाळा  
04-February-2025

! - अहवालाचा उपयोग कोर्ट  
कामासाठी करता येणार नाही.  
जा. क्र. / तत्र-१/तपासणी अहवाल  
मृसमृचाअ, प्रयोगशाळा, सोलापूर.दि.

१२/०२/२०२५  
१२/०२/२०२५

# Annexure-6

	<b>महाराष्ट्र शासन</b> <b>पशुसंवर्धन विभाग</b> <b>जिल्हा पशुसंवर्धन उपआयुक्त, सोलापूर</b> <b>नेहरु नगर, विजापूर रोड, सोलापूर-413004</b> <b>District Deputy Commissioner of Animal Husbandry,</b> <b>Solapur</b> <b>Neharu Nagar, Vijapur Road, Solapur-413004</b> <b>☎(0217)2342696 Email. <a href="mailto:ddcahsolapur@gmail.com">ddcahsolapur@gmail.com</a></b>		
	<b>जा.क्र. जिपउआ/ता. / /2025 सोलापूर दि. / / 2025</b>		

TO

Sub Regional Officer  
M.P.C. Board Solapur,

Subject: Regarding Joint Committee visit in compliance of the Order dated 05/12/2024 passed by Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune in the Original Application No. 160 of 2023 (WZ) Sonappa Bhimrao Sontakke V/s. MPCB

Reference: 1. Maharashtra Pollution Control Board Sub-Division Solapur Letter No. PCB/SROSOL/250109- FTS-0215 DATE:- 09.01.2025.  
2. Maharashtra Pollution Control Board Sub-Division Solapur Letter No. MPCB/ROP/240416- FTS-0020 Date: 16/04/2024

As per the above reference letter No. 02, the committee established under the order of the National Green Tribunal vide reference letter No. 01 dated 22.01.2025 visited the residence of Shri Sonappa Bhimrao Sontakke, resident of Takli Taluka Mohol, District Solapur, along with Assistant Commissioner Animal Husbandry TMVP Mohol, Livestock Development Officer Extension, Mohol and the head of the concerned institution Shri Khune, Livestock Supervisor. The following animals were found at his farm.

Sr No.	Animal Type	male/ Female	Number	Tag No.	Production status	Remark
1	Cross breed Cow	Female	01	105733737982	Milking	Fit & Fine
2	Cross breed Cow	Female	01	105733737933	Milking	Fit & Fine
3	Cross breed	Female	01	105733737151	Milking	Fit & Fine

	Cow					
4	Cross breed Cow	Female	01	105733737162	Milking &Pregnant	Fit & Fine
5	Cross breed Cow	Female	01	105733737127	Pregnant	Fit & Fine
6	Cross Breed Heifer	Female	01	105733737674	Pregnant	Fit & Fine
7	Cross Breed Heifer	Female	01	105733737971	Heifer	Fit & Fine
8	Cross Breed Heifer	Female	01	105733737925	Heifer	Fit & Fine
9	Cross Breed Heifer	Female	01	105733732826	Calf	Fit & Fine
10	Goat	male	4	-----	---	Fit & Fine
11	Goat	Female	11	-----	----	Fit & Fine. One female dull & ill

The health services of the animals of the mentioned beneficiary are provided through Veterinary Hospital Grade- 2 Takli (Sikandar) Taluka Mohol District Solapur and the parent institution Veterinary Hospital Grade - 1 Penur Taluka Mohol. Services have been provided to the animals owned by them during the period from 16.03.2024 to 18.01.2025. (Date-wise details of the services provided are attached)

The total number of goats owned by him are 7 (female) and 4 males. They are completely healthy.

However, under the Rajyastariy Navinyapurn Yojana of 2022-2023, 10+1 goat unit was purchased from the Government Goat and Sheep Farm Mahud Taluka Sangola District Solapur on 13.01.2024. The said goat group was insured for 03 years by The Oriental Insurance Company. Out of this goat Unit, 04 goats have died as per the details given below.

Sr No.	Animal Type	male/ Female	Tag Number	Date of death	Suspected Cause of Death
1	Goat	Male	OIC161900 52932	17/04/2024	Acute Pneumonia
2	Goat	Female	OIC161900 52940	09/06/2024	Enteritis
3	Goat	Female	OIC161900 52938	18/09/2024	Tympany
4	Goat	Female	OIC161900 52935	28/09/2024	Enteritis Pneumonia

While analysing the cases registered to the respective vet dispensary the trend of cases didn't indicate anything adverse and suggestive of adverse effect of pollution related things.

To summarise noticeable adverse health effect can't be ascertained.

Enclosures:

1. Date wise Service delivery report
2. Post mortem certificates
3. Site visit report

District Deputy Commissioner  
of Animal Husbandry, Solapur

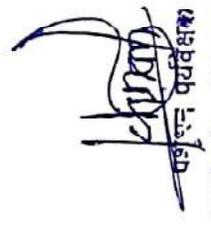


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1) 2) 3) 4) 5) 6) 7) 8) 9) 10) 11) 12) 13) 14) 15) 16) 17) 18) 19) 20) 21) 22) 23) 24) 25) 26) 27) 28) 29) 30) 31) 32) 33) 34) 35) 36) 37) 38) 39) 40) 41) 42) 43) 44) 45) 46) 47) 48) 49) 50) 51) 52) 53) 54) 55) 56) 57) 58) 59) 60) 61) 62) 63) 64) 65) 66) 67) 68) 69) 70) 71) 72) 73) 74) 75) 76) 77) 78) 79) 80) 81) 82) 83) 84) 85) 86) 87) 88) 89) 90) 91) 92) 93) 94) 95) 96) 97) 98) 99) 100)	1) 2) 3) 4) 5) 6) 7) 8) 9) 10) 11) 12) 13) 14) 15) 16) 17) 18) 19) 20) 21) 22) 23) 24) 25) 26) 27) 28) 29) 30) 31) 32) 33) 34) 35) 36) 37) 38) 39) 40) 41) 42) 43) 44) 45) 46) 47) 48) 49) 50) 51) 52) 53) 54) 55) 56) 57) 58) 59) 60) 61) 62) 63) 64) 65) 66) 67) 68) 69) 70) 71) 72) 73) 74) 75) 76) 77) 78) 79) 80) 81) 82) 83) 84) 85) 86) 87) 88) 89) 90) 91) 92) 93) 94) 95) 96) 97) 98) 99) 100)	1) 2) 3) 4) 5) 6) 7) 8) 9) 10) 11) 12) 13) 14) 15) 16) 17) 18) 19) 20) 21) 22) 23) 24) 25) 26) 27) 28) 29) 30) 31) 32) 33) 34) 35) 36) 37) 38) 39) 40) 41) 42) 43) 44) 45) 46) 47) 48) 49) 50) 51) 52) 53) 54) 55) 56) 57) 58) 59) 60) 61) 62) 63) 64) 65) 66) 67) 68) 69) 70) 71) 72) 73) 74) 75) 76) 77) 78) 79) 80) 81) 82) 83) 84) 85) 86) 87) 88) 89) 90) 91) 92) 93) 94) 95) 96) 97) 98) 99) 100)	1) 2) 3) 4) 5) 6) 7) 8) 9) 10) 11) 12) 13) 14) 15) 16) 17) 18) 19) 20) 21) 22) 23) 24) 25) 26) 27) 28) 29) 30) 31) 32) 33) 34) 35) 36) 37) 38) 39) 40) 41) 42) 43) 44) 45) 46) 47) 48) 49) 50) 51) 52) 53) 54) 55) 56) 57) 58) 59) 60) 61) 62) 63) 64) 65) 66) 67) 68) 69) 70) 71) 72) 73) 74) 75) 76) 77) 78) 79) 80) 81) 82) 83) 84) 85) 86) 87) 88) 89) 90) 91) 92) 93) 94) 95) 96) 97) 98) 99) 100)
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4239162 50124101 2-13 10/11/20 11.21.20

Sl. No.	Particulars	QTY	Rate	Total	Description
1	Temp 104	18/11/23	15	270	Temp 104
2	Temp 100	11/10/23	15	165	Temp 100
3	Temp 105	16/10/23	15	225	Temp 105
4	Temp 102	22/10/23	15	225	Temp 102
5	Temp 102	22/10/23	15	225	Temp 102
6	Temp 102	22/10/23	15	225	Temp 102
7	Temp 102	22/10/23	15	225	Temp 102
8	Temp 102	22/10/23	15	225	Temp 102
9	Temp 102	22/10/23	15	225	Temp 102
10	Temp 102	22/10/23	15	225	Temp 102
11	Temp 102	22/10/23	15	225	Temp 102
12	Temp 102	22/10/23	15	225	Temp 102
13	Temp 102	22/10/23	15	225	Temp 102
14	Temp 102	22/10/23	15	225	Temp 102
15	Temp 102	22/10/23	15	225	Temp 102
16	Temp 102	22/10/23	15	225	Temp 102
17	Temp 102	22/10/23	15	225	Temp 102
18	Temp 102	22/10/23	15	225	Temp 102
19	Temp 102	22/10/23	15	225	Temp 102
20	Temp 102	22/10/23	15	225	Temp 102
21	Temp 102	22/10/23	15	225	Temp 102
22	Temp 102	22/10/23	15	225	Temp 102
23	Temp 102	22/10/23	15	225	Temp 102
24	Temp 102	22/10/23	15	225	Temp 102
25	Temp 102	22/10/23	15	225	Temp 102
26	Temp 102	22/10/23	15	225	Temp 102
27	Temp 102	22/10/23	15	225	Temp 102
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29	Temp 102	22/10/23	15	225	Temp 102
30	Temp 102	22/10/23	15	225	Temp 102
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55	Temp 102	22/10/23	15	225	Temp 102
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93	Temp 102	22/10/23	15	225	Temp 102
94	Temp 102	22/10/23	15	225	Temp 102
95	Temp 102	22/10/23	15	225	Temp 102
96	Temp 102	22/10/23	15	225	Temp 102
97	Temp 102	22/10/23	15	225	Temp 102
98	Temp 102	22/10/23	15	225	Temp 102
99	Temp 102	22/10/23	15	225	Temp 102
100	Temp 102	22/10/23	15	225	Temp 102

  
 P. V. K. S. Prasad  
 पञ्जी-२ पर्यवेक्षण

पञ्जी-२ टाकळी (सि), मोहोळ  
 पञ्जी-२ टाकळी (सि), मोहोळ



Regd. Office : ORIENTAL HOUSE, P.B.NO.7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

CLAIM NO. \_\_\_\_\_

# CERTIFICATE OF DEATH OF CATTLE

(To be issued by qualified Vet. Surgeon only) (Strike out whichever is not applicable)

I hereby certify that the below described animal, belonging to Mr./Mrs. Vaishya Sateppa Sengfalkke and had of Village Tatoli Tal. Mahol. Dist. Salepur was under my treatment from \_\_\_\_\_ to \_\_\_\_\_ and died on 5th Nov 2014 / was not under my treatment but has died on \_\_\_\_\_ at \_\_\_\_\_

## DESCRIPTION OF THE ANIMAL

Whether Cow/Buf/Bullock/Bull	Ear Tag No.	Ear Tag affixed on RT/LT Ear	Breed	Age	Sex	Colour & other natural distinguishing marks	Tail Swith	Lactation completed	Stage of pregnancy / if Pregnant	If calved Date of last calving	M. V. prior to illness Rs.
one Goat	OTC. 16190 52933	R. ear	Chokli	1 yr	Female	White	White	-	-	-	161

1. Was the ear tag present on the dead animal? yes
2. If ear tag is fallen off, is any tag mark/hole seen on right/left ear? Good,
3. Present physical condition of dead cattle? Yes
4. Had the animal every care & attention? Yes
5. Brief Clinical History of the animal? eatng green & lush grasses
6. Cause of death? Acute Blood
7. If death of animal is due to an accident, please give details of accident? \_\_\_\_\_
8. Have you conducted a Post Mortem? If so please submit report on Company's Prescribed format \_\_\_\_\_

I hereby warrant the truth of my answers in respect of death of above described animal and I know o no material information which has been withheld.

Signature: [Signature] Name: Dr. Bhandari R.V. Qualification: BVSc & MV Regd. No.: 8488 Present Address: [Address]

Date: \_\_\_\_\_  
**Livestock Development Officer**  
**Veterinary Dispen Sary, Grad-1, Perur**  
 MISC-201/PRO - 25 X 158 Pkt. / 14/10/14/10/14/10/14

ओरिएण्टल इन्शोरेंस कम्पनी लिमिटेड  
(भारत सरकार का उद्योग)



THE ORIENTAL INSURANCE COMPANY LIMITED  
(A Government of India Undertaking)

पंजीकृत कार्यालय : "ओरिएण्टल हाउस", पो.बो. नं. 7037, ए-25/27, आसफ अली रोड, नई दिल्ली - 110 002.  
Regd. Office - 'Oriental House', P.B. No. 7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

भेड व बकरी हेतु दावा फार्म  
SHEEP & GOAT INSURANCE CLAIM FORM

बीमाधारक का नाम  
Name of Insured : Varsha Sonappa Sontakke  
व्यवसाय  
Occupation : Farmer  
पता  
Address : MP. Takali, Tal. Mohel, Dist. Solapur

का विवरण जिसका दावा किया गया :  
Description of the animals claimed for :

कुल मृत पशुओं की संख्या : 1  
No. of Animals died  
जाति / Breed : She-goat, abmanabadi  
लिंग / Sex : female  
रंग / Colour : Brown  
ग / टैटोइंग नम्बर : 026 / 169000 / 52536  
Tag / Tattooing number  
वयु / Age : 4 Yrs

बार पशु कब बीमार देखा गया  
When was the animal first seen ill? : 12/11/2024, 6:00 am

कैल्सक द्वारा पहली व आखिरी बार कब देखा  
When first and last seen by Veterinarian? : Dide bed treatment

कैल्सक का नाम व पता जिसने पशु का परीक्षण किया  
& Address of the Veterinarian Who attended? : Dr. Bandgar R.M.

मृत्यु का स्थान (पूर्व विवरण दे)  
Place of death (in details with location) : Animal shelter

मि. / Amount of Claim : 10,000/-

दिनांक :  
Date :

सि. व हस्ताक्षर  
Signature of Witness :

बीमाधारक के हस्ताक्षर  
Signature of the Insured

# दि ओरिएण्टल इश्योरेंस कंपनी लिमिटेड

(भारत सरकारचा उपाय)  
 पंजीकृत कार्यालय : ओरिएण्टल हाउस, पो.बॉ.क्र. 9036, ए-24/26, आसफ अली रोड, नई दिल्ली-110002.  
 THE ORIENTAL INSURANCE COMPANY LIMITED

REGD. OFFICE : ORIENTAL HOUSE, P. B. No. 7037, A-25/27, ASAF ALI ROAD, NEW DELHI - 110 002.  
 TOLL FREE NO.: 1800-118485 NON TOLL FREE : 011-33208485

## पशु पोस्ट-मॉर्टेम रिपोर्ट / CATTLE POST-MORTEM REPORT

1. मासिक सं./Month : \_\_\_\_\_  
 2. वर्ष क्र.सं./Year Sr.No. : \_\_\_\_\_  
 3. मासिक सं./Monthly No. : \_\_\_\_\_  
 मालिक का नाम/Owner's Name : Varsha Sopappa Sontakke  
 निवासी का पता/Residential & Full Address : HP Takali, tal. mhul.  
 पशु के प्रकार व इनका रंग सं./Description of Animals & Ear Tag No. : OTC/14900/52936  
 मृत्यु की तिथि व समय/Date & Time of Death : 12/11/2024, 6:00 AM  
 शव प्राप्त होने की तिथि व समय/Date and time of receiving carcasses : 12/11/2024, 01 PM  
 शरीर की तिथि व समय/Date and Time of Autopsy : 12/11/2024, 1:00 PM  
 शक्य होने पर संदिग्ध बीमारी/Disease suspected : Acute Bloat  
 पोस्टमॉर्टेम जांच के बाद पाई गई बीमारी/Disease confirmed on p.m. exam. : Acute Bloat  
 शरीर की बाहरी आकृति/External Appearance : Dilated abdomen  
 शरीर का रंग/Rigor mortis : shorted  
 14. मुँह (गुँदा व दाँत)/Mouth (Gum & Palate) : open  
 15. शरीर/Trachea : congested  
 16. शरीर/Larynx : Bloat line on esophagus  
 17. फेफड़े/Lungs : collapsed  
 18. दिल/Heart : clotted blood  
 19. थैली में पदार्थ/Fluid in thoracic cavity : MBB  
 20. शरीर/Pharynx : congested  
 21. शरीर/Stomach : Dilated stomach with green & lush grasses & Caper.  
 22. शरीर/Small Intestine : accumulation of gases  
 23. शरीर/Large Intestine : accumulation of gases  
 24. शरीर/Gall Bladder : pale  
 25. शरीर/Kidney : congested yellow bile  
 26. शरीर/Urinary Bladder : congested yellow urine  
 27. शरीर/Fluid in peritoneal cavity : \_\_\_\_\_  
 28. शरीर/Spleen : empty  
 29. शरीर/Other organs : \_\_\_\_\_  
 Death : In my opinion said animal died due to Acute Bloat leading to rSP failure.

SIGNATURE of Veterinary Doctor  
 (With Rubber Stamp)  
 Name : Dr. Bondgar R.V.  
 Address : Dr. Bondgar R.V.  
 M.V.C. Reg No. 8488

# THE ORIENTAL INSURANCE COMPANY LIMITED

REGIONAL OFFICE : Mayfair Tower, Wakadewadi,  
Pune-Mumbai Road, Pune - 411 005.

## CATTLE VALUATION CERTIFICATES

This is to be Certify that I have conducted the Post-mortem of the Buffalo / Cow / Bullock  
p/ Goat or other belonging to \_\_\_\_\_

Smt. Varsha Sonappa Sonfatke

Paleoli Tal. Mohul having following

Particulars :-

Breed Obadi

5. Ear Tag\* No. OIC/161900/52936

Age 4 Yr

6. External Appearance Carass distended  
Gasses in Rumens

Sex Female

7. Calf M/F

No. of Location \_\_\_\_\_

8. Age \_\_\_\_\_

Cause of death Acute Bloat

Time of last calving \_\_\_\_\_

- Quantity of milk yield
- a) At Start \_\_\_\_\_ litres per day
- b) At Stop \_\_\_\_\_ litres per day
- c) Two months before death \_\_\_\_\_ litres per day
- d) At death \_\_\_\_\_ litres per day, if lactating

Condition regarding Health of Animal Good Condition

In consideration of the above facts, in my opinion the deceased animal would be

Rs. 10,000/- prior to illness that resulted in death.

Bandgar R.V.  
Signature of Veterinary Doctor Substock Development Officer

Name : Dr. Bandgar R.V.  
Veterinary Dispen Sary Grad-1 Penur

Qualification : BVSc & AH

Address : \_\_\_\_\_

(With Rubber Stamp)

22/11/2024



# VERIFICATION OF DEATH OF CATTLE

CLAIM NO. \_\_\_\_\_

(To be issued by qualified Vet. Surgeon only) (Strike out whichever is not applicable)

I hereby certify that the below described animal, belonging to Mr./Mrs. Vansha Sonajpe Sanjokke of Village Pokali Tal. Mohu Dist. Solepur was under my treatment from \_\_\_\_\_ to \_\_\_\_\_ and had died on 12<sup>th</sup> Nov. 2024 / was not under my treatment but has died on \_\_\_\_\_ at \_\_\_\_\_

## DESCRIPTION OF THE ANIMAL

Whether Cow/Buf/ Bullock/Bull	Ear Tag No.	Ear Tag affixed on RT/LT Ear	Breed	Age	Sex	Colour & other natural distinguishing marks	Tail Swith	Lactation completed	Stage of pregnancy / if Pregnant	If calved Date of last calving	M.V. prior to illness Rs.
Shee Good	<u>OTC / 161000 / 52936</u>	<u>RT. ear</u>	<u>Opadi</u>	<u>12/14</u>	<u>female</u>	<u>Brown Tr</u>	<u>white</u>	<u>-</u>	<u>-</u>	<u>-</u>	<u>10,000/-</u>

1. Was the ear tag present on the dead animal? yes
2. If ear tag is fallen off, is any tag mark/hole seen on right/left ear? -
3. Present physical condition of dead cattle? Good
4. Had the animal every care & attention? yes

5. Brief Clinical History of the animal? Edging grass & lush grasses.
6. Cause of death? Acute Abdom

7. If death of animal is due to an accident, please give details of accident?
8. Have you conducted a Post Mortem? If so please submit report on Company's Prescribed format.

I hereby warrant the truth of my answers in respect of death of above described animal and I know o no material information which has been withheld.

Signature: Dr. Sandigan P.M. Name: Dr. Sandigan P.M. Qualification: BVSc & AH Regd. No.: 8488 Present Address: V-D, Penur.

Date: \_\_\_\_\_  
**Livestock Development Officer**  
**Veterinary Dispen Sary Grad-1 Penur**  
 MISC-201/PRO - 25 x 150 Pkt. / Vaibhav 07.09

ओरिएण्टल इन्सुरेंस कम्पनी लिमिटेड  
(भारत सरकार का उपक्रम)



THE ORIENTAL INSURANCE COMPANY LIMITED  
(A Government of India Undertaking)

पंजीकृत कार्यालय "ओरिएण्टल हाउस", प्लॉट नं. 7037, ए-25/27, आसफ अली रोड, नई दिल्ली - 110 002  
Regd. Office - 'Oriental House', P.B. No 7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

भेड व बकरी हेतु दावा फार्म  
SHEEP & GOAT INSURANCE CLAIM FORM

पशुधारक का नाम  
Name of Insured  
पता  
Address

: Varsha Sohappa Sohtakke.  
farmer.  
At/Post - Takai Sikanpur, Mohol.

पशु का विवरण जिसका दावा किया गया :  
Description of the animals claimed for :

Male, Goat,

मृत पशुओं की संख्या :  
No of Animals died

1

प्रजाति / Breed  
जाति / Sex

Osmanabadi

Male.

रंग / Colour

Black.

टैग / टैटोइंग नम्बर  
Tag / Tattooing number

OIC 161900/52932.

आयु / Age

4 to 4:5 yrs. APPLD.

किस वार पशु कब बीमार देखा गया  
When was the animal first seen ill ?

16/4/2024

वैदिक द्वारा पहली व आखिरी वार कब देखा  
When first and last seen by Veterinarian ?

16/4/2024, 17/4/2024.

वैदिक का नाम व पता जिसने पशु का परीक्षण किया  
Name & Address of the Veterinarian Who attended ?

Phone.

मृत्यु का स्थान (पूर्व विवरण दे)  
Place of death (in details with location)

at farmers farm.

राशि / Amount of Claim :

10,000/- RS.

Date :

नाम व हस्ताक्षर  
Name and Signature of Witness :

S. B. [Signature]

बीमाधारक के हस्ताक्षर  
Signature of the Insured

श्री नामा मिश्र रसो गढ़े.

# दि ओरिएण्टल इश्योरिस कम्पनी लिमिटेड

(भारत सरकारचा उपक्रम)

पंजीकृत कार्यालय : ओरिएण्टल हाऊस, पो.बॉ.क्र. ७०३७, ए-२५/२७, आसफ अली रोड, नई दिल्ली-११०००२.

## THE ORIENTAL INSURANCE COMPANY LIMITED

(A Govt. of India Undertaking)

REGD. OFFICE : ORIENTAL HOUSE, P. B. No. 7037, A - 25/27, ASAF ALI ROAD, NEW DELHI - 110 002.

TOLL FREE NO.: 1800-118485

NON TOLL FREE : 011-33208485

### पशु पोस्ट-मॉर्टम रिपोर्ट / CATTLE POST-MORTEM REPORT

2. वर्ष क्र.सं./Year Sr.No. :

3. मासिक सं./Monthly No. :

पशु/Owner's Name : Varsha Sonappa Sontakke.

पशु/Residential & Full Address : ATP - Takarai Gokarnapur, (Maha).

पशु व इतर टैग नं./Description of Animals & Ear Tag No. : GT.C.1.6.1.100/55.932.

मृत्यु व समय/Date & Time of Death : 17/11/2024 - 8:00 pm.

पशु प्राप्त होने की तिथि व समय/Date and time of receiving carcasses : 18/11/2024 - 9:30 pm.

पशु की तिथि व समय/Date and Time of Autopsy : 18/11/2024 - 9:30 pm.

बीमारी/Disease suspected : Acute Pneumonia.

जांच के बाद पाई गई बीमारी/Disease confirmed on p.m. exam. : Acute Pneumonia with external

External Appearance : Cardiomegaly

Rigor mortis : set.

14. मुँह (मसूड़े व लालू)/Mouth (Gum & Palate) : abd.

16. लैरिक्स/Larynx : inflamed.

18. फेफड़े/Lungs : congested, edematous.

20. दिल/Heart : congested, edematous.

Thoracic Cavity : fluid accumulated in pleural cavity.

Small Intestine : with indigestible food material.

25. बड़ी आंत/Large Intestine : congested.

27. गॉल ब्लेडर/Gall Bladder : abd.

29. किडनी/Kidney : abd.

Urinary Bladder : not filled with urine.

Peritoneal Cavity : fluid accumulated in peritoneal cavity.

Pathology : None.

Conclusion : According to Parshurama & in my opinion death of animal

due to Acute Pneumonia complicated with external

SIGNATURE of Veterinary Doctor  
(With Rubber Stamp)

Name : Dr. V. B. Gavade

Address : BVSc & AH (Mumbai)

Reg. No. - MSVC- 8125





# CERTIFICATE OF DEATH OF CATTLE

CLAIM NO. \_\_\_\_\_

(To be issued by qualified Vet. Surgeon only) (Strike out whichever is not applicable)

I hereby certify that the below described animal, belonging to Mr./Mrs. Varsha Sonappa Sontakke.

of Village Talavai Sindhurta, Mohol Dist. SOLAPUR was under my treatment from      to      and had

died on 17/4/2024 at 11:55 PM was not under my treatment but has died on 17/4/2024 at 11:55 PM.

## DESCRIPTION OF THE ANIMAL

Whether Cow/Buff/ Bullock/Bull	Ear Tag No.	Ear Tag affixed on RT/LT Ear	Breed	Age	Sex	Colour & other natural distinguishing marks	Tail Swith	Lactation completed	Stage of pregnancy / if Pregnant	If calved Date of last calving	M.V. prior to illness Rs.
<u>Mare Goat</u>	<u>6127</u>		<u>Goat</u>	<u>10</u>	<u>Female</u>	<u>Black</u> <u>White bands</u> <u>on neck</u> <u>black</u>	<u>Black</u>	<u>Yes</u>	<u>10</u>	<u>17/4</u>	<u>10,000/-</u> <u>169</u>

1. Was the ear tag present on the dead animal? Yes

2. If ear tag is fallen off, is any tag mark/hole seen on right/left ear? Yes

3. Present physical condition of dead cattle? AV

4. Had the animal every care & attention? Yes

5. Brief Clinical History of the animal? Yes

6. Cause of death? AV

7. If death of animal is due to an accident, please give details of accident?     

8. Have you conducted a Post Mortem? If so please submit report on Company's Prescribed format.     

I hereby warrant the truth of my answers in respect of death of above described animal and I know of no material information which has been withheld.

Signature Dr. V. B. Gavade

Name: Dr. V. B. Gavade

BVSc & AH (Mumbai)

Reg. No.: MSVC-8125

Date: 27/4/2024

MISC-201/PRO - 25 x 150 Pkt. / Vaibhav 07.09

Qualification:     

Regd. No.:     

Present Address:     

Appointment Officer:     

Veterinary Dispensary Grad-1 Penur

ओरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड  
(भारत सरकार का उपक्रम)



THE ORIENTAL INSURANCE COMPANY LIMITED  
(A Government of India Undertaking)

पंजीकृत कार्यालय : "ओरिएण्टल हाउस", पो.चौ. नं. 7037, ए-25/27, आसफ अली रोड, नई दिल्ली - 110 002.  
Regd. Office - 'Oriental House', P.B. No. 7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

भेड़ व बकरी हेतु दावा फार्म  
SHEEP & GOAT INSURANCE CLAIM FORM

पशु का नाम  
Name of Insured

: Vaasha Sonappa Sontakke.

पेशा  
Profession

: Farmer.

पता  
Address

: MP - Takai Sikandar.

पशु विवरण जिसका दावा किया गया :

Description of the animals claimed for :

Goat, Female.

मृत पशुओं की संख्या  
No. of Animals died

: one

जाति / Breed

: Osmanabadi

लिंग / Sex

: Female

रंग / Colour

: Black.

टैटोइंग नम्बर  
Tattooing number

: 026-161900/52935

उम्र / Age

: 4 to 5 yrs. APPL.

पशु कब बीमार देखा गया

When was the animal first seen ill ?

26/9/2024

पशु द्वारा पहली व आखिरी बार कब देखा

First and last seen by Veterinarian ?

26/9/2024

पशु का नाम व पता जिसने पशु का परीक्षण किया  
& Address of the Veterinarian Who attended ?

Shri. M. H. Khane.

पशु का स्थान (पूर्व विवरण दे)

Place of death (in details with location)

Farmers home / farm.

दावा की राशि / Amount of Claim :

10,000/-

गवाह

हस्ताक्षर  
Signature of Witness :

बीमाधारक के हस्ताक्षर  
Signature of the Insured

S. B. S. [Signature]

# दि ओरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड

(भारत सरकारचा उपक्रम)

पंजीकृत कार्यालय : ओरिएण्टल हाऊस, पो.बॉ.क्र. ७०३७, ए-२५/२७, आसफ अली रोड, नई दिल्ली-११०००२.

## THE ORIENTAL INSURANCE COMPANY LIMITED

(A Govt. of India Undertaking)

REGD. OFFICE : ORIENTAL HOUSE, P. B. No. 7037, A- 25/27, ASAF ALI ROAD, NEW DELHI - 110 002.

TOLL FREE NO.: 1800-118485

NON TOLL FREE : 011-33208485

### पशु पोस्ट-मॉर्टेम रिपोर्ट / CATTLE POST-MORTEM REPORT

2. वर्ष क्र.सं./Year Sr.No.:

3. मासिक सं./Monthly No.:

Owner's Name: Varsha Sohappa Sontakke.

Residential & Full Address: At. Takai Sikerwar, Mohol.

Description of Animals & Ear Tag No. BTC-165900/52935.

Date & Time of Death: 28/9/2024 - 5:00 AM.

Date and time of receiving carcasses: 28/9/2024: 2:00 PM.

Date and Time of Autopsy: 28/9/2024 - 2:58 PM.

Disease suspected: Enteritis & Pneumonia.

Disease confirmed on p.m. exam.: Enteritis & Pneumonia.

External Appearance: Intact.

14. मुँह (मसूडे व लाल)/Mouth (Gum & Palate): HAD.

16. लॉरेक्स/Larynx: HAD.

18. फेफडे/Lungs: congested.

20. दिल/Heart: presence of blood clots

Fluid in thoracic cavity: Accumulated fluid in thoracic cavity

with undigested feed material.

25. बड़ी आंत/Large Intestine: no parasite seen

27. गॉल ब्लेडर/Gall Bladder: Absent

29. किडनी/Kidney: pale.

Urinary Bladder: Half filled with urine.

Fluid in peritoneal Cavity: fluid accumulated in peritoneal cavity

non granular.

conspicuous.

In my opinion & according to p.m. report death may be due to diarrhoea leading to shock & death

SIGNATURE of Veterinary Doctor  
(With Rubber Stamp)

Dr. V. B. Gavade

Name: BVSc & AH (Mumbai)

Address: Reg. No. MSVC-8125

THE ORIENTAL INSURANCE COMPANY LIMITED  
REGIONAL OFFICE : Mayfair Tower, Wakadewadi,  
Pune-Mumbai Road, Pune - 411 005.

CATTLE VALUATION CERTIFICATES

This is to be Certify that I have conducted the Post-mortem of the Buffalo/Cow/ Bullock  
Goat or other belonging to Vaasha Sahappa Sontakce

Alau Siondar Tal. Mohol having following

Breed - osmanabadi  
Age - 4 to 5 yrs approx  
Sex - female  
No. of Location - —

5. Ear Tag\* No. OTC-161900/52935  
6. External Appearance - Normal  
7. Calf M/F —  
8. Age —

Death Acute enteritis / pneumonia leading to shock  
causing 6/9/2024 death.

- a) At Start — litres per day
- b) At Stop — litres per day
- c) Two months before death — litres per day
- d) At death — litres per day, if lactating

Health of Animal Good

In consideration of the above facts, in my opinion the deceased animal would be  
good prior to illness that resulted in death.

B. Gavade

Signature of Veterinary Doctor

**Dr. V. B. Gavade**

Name : BVSc & AH (Mumbai)

Reg. No. - **MSVC- 8125**

Qualification : Livestock Development Officer

Address : veterinary Dispen Sary Grad-1 Penur

(With Rubber Stamp)



**THE ORIENTAL INSURANCE COMPANY LIMITED**  
 Regd. Office : ORIENTAL HOUSE, P.B.NO.7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.  
**CERTIFICATE OF DEATH OF CATTLE**  
 (To be issued by qualified Vet. Surgeon only) (Strike out whichever is not applicable)

POLICY NO. \_\_\_\_\_  
 CLAIM NO. \_\_\_\_\_

I hereby certify that the below described animal, belonging to Mr./Mrs. Varsha Sonappa Sontakle  
 of Village Takai Sile Tal. Mohol Dist. Solapur was under my treatment from 28/9/24 to 5/10/24 and has  
 died on 28/9/24 at 5:00 AM was not under my treatment but has died on 28/9/24 at 5:00 AM

**DESCRIPTION OF THE ANIMAL**

Whether Cow/Buff/ Bullock/Bull	Ear Tag No.	Ear Tag affixed on R/L/T Ear	Breed	Age	Sex	Colour & other natural distinguishing marks	Tail Swath	Lactation completed	Stage of pregnancy / if Pregnant	If calved Date of last calving	M.V. prior to illness Rs
<u>Goat</u>	<u>05C</u>		<u>OSWAL</u> <u>abadi</u> <u>caste</u>	<u>4</u> <u>to</u> <u>5</u> <u>1/2</u>	<u>Fe</u> <u>to</u> <u>may</u> <u>pe.</u> <u>F.</u>	<u>Black</u>	<u>black</u>	<u>-</u>	<u>NO</u>	<u>6/9/24</u> <u>10.00</u>	

Was the ear tag present on the dead animal? Yes  
 1. If ear tag is fallen off, is any tag mark/hole seen on right/left ear? Yes  
 2. Present physical condition of dead animal? Good  
 3. Had the animal every care & attention? Yes  
 4. Cause of death? Acute Enteritis  
 5. Clinical History of the animal? Comp. b.p.  
 6. Have you conducted a Post Mortem? If so please submit report on Company's Prescribed format. Yes

Signature: [Signature] Name: D. V. B. Ganade Qualification: \_\_\_\_\_  
 I hereby warrant the truth of my answers in respect of death of above described animal and I know of no material information which has been withheld.

ओरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड  
(भारत सरकार का उपक्रम)



THE ORIENTAL INSURANCE COMPANY LIMITED  
(A Government of India Undertaking)

पंजीकृत कार्यालय : "ओरिएण्टल हाउस", पो.बॉ. नं. 7037, ए-25/27, आसफ अली रोड, नई दिल्ली - 110 002.  
Regd. Office - 'Oriental House', P.B. No. 7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

भेड़ व बकरी हेतु दावा फार्म  
SHEEP & GOAT INSURANCE CLAIM FORM

बीमाधारक का नाम  
Name of Insured

: Vansha Sohappa Sontalcke

व्यवसाय  
Occupation

: Farmer

पता  
Address

: A/P - Talcau Sikandara

पशु विवरण जिसका दावा किया गया :

Description of the animals claimed for :

Goat

मृत पशुओं की संख्या  
No. of Animals died

One

जाति / Breed

OShanabadi cross,

लिंग / Sex

Female

रंग / Colour

Black

टैटोइंग नम्बर

Tattooing number

OTC - 561900/52938

उम्र / Age

4 to 5 yrs - Adult

कब पशु कब बीमार देखा गया

When was the animal first seen ill?

18/9/2024

किस द्वारा पहली व आखिरी बार कब देखा

First and last seen by Veterinarian?

19/9/2024

डॉक्टर का नाम व पता जिसने पशु का परीक्षण किया

Address of the Veterinarian Who-attended?

Shri. M.H. Chune

Livestock Supervisor

Talcau Sikandara

मृत्यु का स्थान (पूर्व विवरण दे)

Death (In details with location)

Owners farm

दावे का राशि / Amount of Claim :

10,000/-

गवाह  
Signature of Witness :

Signature of Witness :

बीमाधारक के हस्ताक्षर

Signature of the Insured

S.B.

# दि ओरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड

(भारत सरकारका उपक्रम)

पंजीकृत कार्यालय : ओरिएण्टल हाउस, पो.बॉ.क्र. ७०३७, ए-२५/२७, आसफ अली रोड, नई दिल्ली-११०००२.

## THE ORIENTAL INSURANCE COMPANY LIMITED

(A Govt. of India Undertaking)

REGD. OFFICE : ORIENTAL HOUSE, P. B. No. 7037, A-25/27, ASAF ALI ROAD, NEW DELHI - 110 002.

TOLL FREE NO.: 1800-118485

NON TOLL FREE : 011-33208485

### पशु पोस्ट-मॉर्टेम रिपोर्ट / CATTLE POST-MORTEM REPORT

2. वर्ष क्र.सं./Year Sr.No. :

3. मासिक सं./Monthly No. :

Owner's Name : Varsha Sonappa Sonawale

Residential & Full Address : A/P - Talavai Sikandar, Talavai,

Description of Animals & Ear Tag No. : 05C.161900/52938

Date & Time of Death : 19/9/2024 9:00 AM

Date and time of receiving carcasses : 19/9/2024 10:00 AM

Date and Time of Autopsy : 19/9/2024 10:20 AM

Disease suspected : Acute Tympany

Disease confirmed on p.m. exam. : Tympany

External Appearance : Distended Abdomen

Rigor mortis : About 1/2

14. मुँह (मसूदे व लाल) / Mouth (Gum & Palate) : Open

16. लैरिक्स / Larynx : Es open

18. फेफड़े / Lungs : Collapsed, major blog

20. दिल / Heart : Chambers scanty of blood clots

Fluid in thoracic cavity : NAD

17. गैल ब्लेडर / Gall Bladder : NAD

29. किडनी / Kidney : Palve

Fluid in peritoneal cavity : Slight fluid accumulation

Small Intestine : filled with guss

Large Intestine : with ingesta fluid

Rib impression on liver surface : 1/2

Urinary Bladder : half filled with urine

Fluid in peritoneal cavity : Slight fluid accumulation

Death : Strong opinion & p.m. findings goat may have due to acute tympany leading to resp. failure & death.

SIGNATURE of Veterinary Doctor  
(With Rubber Stamp)

Dr. V. B. Gavade

Name : Dr. V. B. Gavade

BVSc & AH (Mumbai)

Address : Reg. No. - MSVC-8125

THE ORIENTAL INSURANCE COMPANY LIMITED  
 REGIONAL OFFICE : Mayfair Tower, Wakadewadi,  
 Pune-Mumbai Road, Pune - 411 005.

CATTLE VALUATION CERTIFICATES

This is to be Certify that I have conducted the Post-mortem of the Buffalo/Cow/ Bullock  
 Goat or other belonging to VADSHA SORAPPA SORAPPA.

Atani Sikanant Tal. Mahol, having following

Breed OSMARABADI X, 5. Ear Tag\* No. DJCT6 1900/52938  
 Age 4 to 5 Yrs, 6. External Appearance Abdomen  
 Sex Female, 7. Calf M/F NA Distended  
 No. of Location —, 8. Age NA

ath Acute Tympany,

milking —

- a) At Start — litres per day  
 b) At Stop — litres per day  
 c) Two months before death — litres per day  
 d) At death — litres per day, if lactating

Health of Animal Good to Average.

In consideration of the above facts, in my opinion the deceased animal would be  
000 prior to illness that resulted in death.

Signature of Veterinary Doctor

Dr. V. B. Gavade

Name : BVSc & AH (Mumbai)

Qualification : Reg. No. - MSVC- 8125

Address Livestock Development Officer  
Veterinary Dispen Sary Grad-1 Penur  
 (With Rubber Stamp)



**THE ORIENTAL INSURANCE COMPANY LIMITED**

Regd. Office : ORIENTAL HOUSE, P.B.NO.7037, A-25/27, Asaf Ali Road, New Delhi - 110 002.

**CERTIFICATE OF DEATH OF CATTLE**

(To be issued by qualified Vet. Surgeon only) (Strike out whichever is not applicable)

POLICY NO. \_\_\_\_\_  
CLAIM NO. \_\_\_\_\_

I hereby certify that the below described animal, belonging to Mr./Mrs. Vashta Sompappa Sontakire,  
of Village Falcaulsiyemeta, Nahol, Dist. Solapur, was under my treatment from 19/12/24 at 9.00 AM  
died on 21/12/24 at 11.00 AM / was not under my treatment but has died on 21/12/24 at 9.00 AM and h

**DESCRIPTION OF THE ANIMAL**

Whether Cow/Buff/Bull/Bullock/Sheep	Ear Tag No.	Ear Tag affixed on R/L/T Ear	Breed	Age	Sex	Colour & other natural distinguishing marks	Tail Switch	Lactation completed	Stage of pregnancy / if Pregnant	If calved Date of last calving	M.V prior illness Re
Goat	OTC 461900 52938	-	Qsno hobbi di	4 to 5	F	Black	Black	-	-	-	10/00

Was the ear tag present on the dead animal? not present  
Brief Clinical History of the animal? untreated

11. If ear tag is fallen off, is any tag mark/hole seen on right/left ear? no

12. Present physical condition of dead cattle? average

13. Had the animal every care & attention? yes

14. Cause of death? pure typhoid

15. Have you conducted a Post Mortem? If so please submit report on Company's Prescribed format. yes

hereby warrant the truth of my answers in respect of death of above described animal and I know of no material information which has been withheld.

Signature: R. Prady Name: \_\_\_\_\_

Qualification: \_\_\_\_\_

Regd. No.: \_\_\_\_\_

Postmark: 21/12/24

# Annexure-7

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000097306 & -0000076131/CR/2202001568

Date: 24/02/2022

To,  
BHIMA SSKL  
465, Takali (S), Mohol, Solapur.



Your Service is Our Duty

**Sub: Renewal of consent for of 5000 TCD sugar unit & 25 MW Co-generation unit.**

**Ref: 1. Renewal of consent granted by the Board vide no. format 1.0/ CAC/UAN No. MPCB/Consent-0000054395 & 0000028720/CR-1901000901 dtd. 14.01.2019.**  
**2. Minutes of CAC Meeting dtd. 03.12.2021.**

Your application No.MPCB-CONSENT-0000097306 Dated 29.01.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2022**
- The capital investment of the industry is Rs.264.8954 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	18150	MT/M
2	Molasses	6600	MT/M
3	Pressmud	5770	MT/M
4	Bagasse	54450	MT/M
5	Electricity (Co-generation)	25	MW

**The cane crushing capacity shall not exceed to 5000 TCD**

- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	440	As per Schedule -I	40 CMD is recycled and 400 CMD on land for irrigation

Sr No	Description	Permitted in CMD	Standards to	Disposal
2.	Domestic effluent	40	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (130 TPH)	1	As per Schedule -II
2	Boiler (30 TPH)	1	As per Schedule -II
2	Boiler (2 X 20 TPH)	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge	3.00	MT/M	NA	Manure
2	Boiler Ash	500	MT/M	NA	Sale to Brick Manufacturer.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	20 MT/A	Recycle	Sale to authorized recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
11. This consent is issued as per the CAC meeting dated 03.12.2021.
12. PP shall operate pollution control system scientifically to achieve the consented norms



*Ashok Shingare*

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60b1c7ec  
bd1d1398

Signed by: **Ashok Shingare**  
Member Secretary  
For and on behalf of  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2022-02-24 17:47:41 IST



**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	529791.00	MPCB-DR-2530	29/01/2021	RTGS
2	530490.00	MPCB-DR-8710	08/11/2021	RTGS
3	537862.00	MPCB-DR-9492	29/12/2021	RTGS
4	43326.00	MPCB-DR-10007	22/02/2022	RTGS

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC Desk for record & website updation purposes.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent treatment plant of designed capacity 700 CMD consisting of Primary, secondary & tertiary system for trade effluent 440 CMD and treated effluent is used on land for irrigation. In no case effluent shall discharge into stream directly or indirectly.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 400.00 CMD shall be disposed on land for irrigation on 14.50 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 40.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - iii. Industry shall achieve zero discharge into in land surface water bodies.
  - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

**H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

**I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**J] The unit shall optimize water use in industrial process & maintain records.**

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 40 CMD sewage.**

**B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

**C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) **CONDITIONS FOR MOLASSES STORAGE:**

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	960.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	660.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### **SCHEDULE-II**

##### **Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

<b>Stack No.</b>	<b>Stack Attached To</b>	<b>APC System</b>	<b>Height in Mtrs.</b>	<b>Type of Fuel</b>	<b>Quantity &amp; UoM</b>	<b>S%</b>	<b>SO<sub>2</sub></b>
1	Boiler (130 TPH)	ESP	85	Bagasse	1080 MT/Day	0.20	4320.00
2	Boiler (30 TPH)	Wet Scrubber	60	Bagasse	180 MT/Day	0.20	720.00
2	Boiler (20 TPH)	Wet Scrubber	60	Bagasse	120 MT/Day	0.20	480.00
2	Boiler (20 TPH)	Wet Scrubber	60	Bagasse	120 MT/Day	0.20	480.00
3	DG Set (1000 KVA)	Acoustic Enclosure	6	HSD	100 Lit/Day	1.00	2.00

(As per previous consent of existing unit)

**2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------------	---------------	------------------------

3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

**3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

**4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 Days/ Extend	towards compliance of consent conditions and O & M of pollution control system to achieve consented standards.	31.07.2022	31.01.2023.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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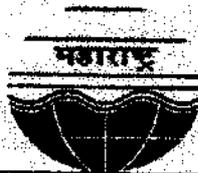
This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROPK/PD/24012002

Date: 12/04/2024

To,  
M/s. M/S BHIMA SSK LTD  
A/P- TAKALI(S), TAL MOHOL, DIST SOLAPUR.

**Sub:** Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereafter.

- Ref:**
- 1) Complaint regarding the disposal of untreated effluent dated 31.07.2023.
  - 2) Proposed directions issued vide No. MPCB/ROP/PD/2310170002 dated 17.10.2023.
  - 3) Board officials visit to site on 03.12.2023 to verify the compliance of proposed directions.
  - 3) Proposal submitted MPCB-LEGAL\_ACTIONS-210923011 and approved by HQ dated 10.04.2024.

**WHEREAS**, you are operating your industry in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

**AND WHEREAS**, it was obligatory on your part to obtain Consent to operate from the Board under the Provision of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Hazardous & Other Wastes (M & TM) Rules 2016 and to comply the same.

**AND WHEREAS**, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

**AND WHEREAS**, Hon'ble National Green Tribunal, New Delhi has passed the Order in the application No 37/2012 filed by Wassan Singh V/s State of Punjab regarding sealing the unit's operating without obtaining consent from SPCBs/PCC.

**AND WHEREAS**, Board office has received the complaint regarding the untreated effluent disposal, accordingly Board officials has visited the site location on 03.12.2023 to verify the compliance of proposed directions issued vide ref (2) and noticed noncompliance as below,

1. You have not provided the ETP with adequate capacity to treat the entire effluent load.
2. You are partially treating effluent stream and remaining effluent bypassed the ETP system.
3. The probe of online meter not found dipped inside the treated effluent water.
4. You have not provided water circulation pump at online system probe.
5. The Blackish smoke observed through chimney.
6. You have not submitted bank guarantee of Rs. 25 lakh as per existing consent condition.
7. You have not provided CPU system.

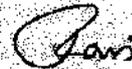
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**AND WHEREAS**, after going through the record of your case, reports and information of the Board officials and making necessary enquiries, I came to the conclusion that you are failed to comply with the provision of Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 thereby causing grave injury to the Environment in the least bothered way.

**NOW, THEREFORE**, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Ravindra Andhale, Regional Officer at Pune hereby direct to stop manufacturing activity forthwith till complying with the directions and further order of the Board from receipt of this directions.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer, Pune

Copy submitted for favor of information to:-  
The Member Secretary, MPCB, Mumbai.

Copy forwarded to:-

1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.

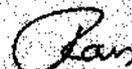
Copy forwarded with compliments for necessary action to:

1. Dy. Engineer, MSEDGL Div, Sikandar Takali, Sub Station, Tal- Mohol, Dist Solapur. - He is directed to disconnect the electric supply of above unit, after receipt of this direction and communicate accordingly.
2. Executive Engineer, (Water Supply), Bhima Patbandhare Division, Puluji, Tal-pandharpur, Dist- Solapur: - He is directed to disconnect the water supply of above unit, after receipt of this direction and communicate accordingly.

Copy to Sub Regional Officer, Solapur -

He is directed to serve the directions to addressee and component authorities and submit acknowledgement copy to this office immediately & submit further compliance report of same.

For and on behalf of MPC Board



(Ravindra Andhale)  
Regional Officer, Pune

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE – PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/RESTART/ 2412110002

Date :- 11/12/2024

To,  
M/s. Bhima SSK Ltd.,  
A/p. Takali (S), Tal. Mohol, Dist. Solapur.

Sub: Conditional Restart Directions under section 33A of the Water (P& CP) Act, 1974 and under section 31A of the Air (P & CP) Act, 1981.

- Ref:
1. Closure Directions issued by the Board vide letter no. MPCB/CD/ 240120002, Dtd. 12/04/2024
  2. Reply / Restart Request submitted by the applicant vide letter Dtd. 25/04/2024 & 09/12/2024
  3. Personal hearing extended at Board's HQ on 05/12/2024
  4. Approval from the HQ received vide legal action no. MPCB-LEGAL\_ ACTIONS-210923011, Dtd. 10/12/2024

-----  
This refers to the Closure Directions issued by the Board vide letter under ref (1) to your industry due to non-compliances / violations of Environmental Acts and causing environmental pollution.

Considering your reply and present status reported by the Sub Regional Officer, Solapur, the Board's authority given approval to issue conditional restart direction on 10/12/2024

Now, you are hereby allowed to resume your production activity subject to the following terms and conditions,

1. You shall execute / install and commission the Condensate Polishing Unit (CPU) within 4 to 5 months as per the purchase order placed by you.
2. You shall upgrade the units of existing effluent treatment plant to treat the trade effluent so as to achieve consented standards.
3. You shall submit the fresh Bank Guarantee of Rs. 25,00,000/- (Twenty Five Lakhs Only) towards compliance of the this restart directions and consent conditions within 01 month time period in favour of Regional Officer, MPCB, Pune.

This direction is issued without prejudice to the order to be passed by the Hon'ble National Green Tribunal in the Original Application No. 160/2023 Sonappa Bhimrao Sontakke, Applicant Vs Member Secretary & Ors.

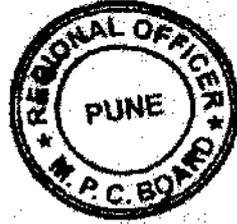
These directions are issued under the powers conferred upon me by the Board under section 33A of Water (Prevention and control of Pollution) Act, 1974 and 31A of Air (Prevention and control of Pollution) Act, 1981.

These directions shall be followed scrupulously. In case of noncompliance, the Board is constraint to take stringent legal action including forfeiting of the bank guarantee and closure of unit, which may please be noted.

*J.F.*

..2..

This is issued with the approval of Competent Authority of the Board.



For and on behalf of  
Maharashtra Pollution Control Board

*J. S. Salunkhe*  
11.12.24  
(J. S. Salunkhe)  
Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to: -

1. The Member Secretary, MPCB, Mumbai.

Copy forwarded to:-

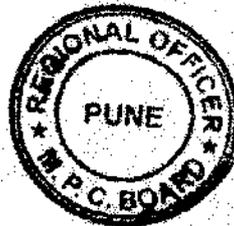
1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.

Copy to

- Sub Regional Officer, MPCB, Solapur :- You are directed to serve the directions and submit the verification report regularly.

Copy forwarded with compliments for necessary action to:-

1. Executive / Deputy Engineer, MSEDCL Sub Division, Sikandar Takali, Tal. Mohol, Dist. Solapur :- He is directed to restore the electric supply of above unit, after receipt of these directions and communicate accordingly.
2. Executive Engineer (Water Supply), Bhima Pandharpur Division, Pulu, Tal. Pandharpur, Dist. Solapur :- You are directed to restore the water supply of above unit, after receipt of these directions and communicate accordingly.



For and on behalf of  
Maharashtra Pollution Control Board

*J. S. Salunkhe*  
11.12.24  
(J. S. Salunkhe)  
Regional Officer,  
M. P. C. Board Pune

# MAHARASHTRA POLLUTION CONTROL BOARD

## REGIONAL OFFICE - PUNE

Phone No. 020-25811694  
 Fax No. 020-25811701  
 e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdevadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

MPCB/ROP/PD/ 2310170002

Date: 17/10/2023

To,  
 M/s. Bhima SSK Ltd,  
 A/p. Takali (s), Sikander,  
 Tal. Mohol, Dist. Solapur.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
- 1) Board's Consent to Operate valid for period upto 31/07/2022.
  - 2) Complaint received Board Office at Solapur regarding disposal of untreated effluent on 31/7/2023.
  - 3) Visit of the Board Official to your industry on 10/08/2023.
  - 4) Warning Notice issued by the Board vide letter Dtd. 11/08/2023.
  - 5) Hon'ble National Green Tribunal (WZ) order on complaint on 24/08/2023 in the matter of a complaint Dtd. 17/08/2023.
  - 6) Proposal submitted by SRO Solapur vide no. MPCB-LEGAL-ACTIONS - 210923011 Dtd. 21/09/2023 & approval to the same on 04/10/2023.

**WHEREAS**, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

**AND WHEREAS**, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

**AND WHEREAS**, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the consent.

**AND WHEREAS**, it is obligatory on your part to obtain renewal of consent to operate before expiry of existing consent to operate.

**AND WHEREAS**, complaint received regarding discharge of untreated industrial effluent, due which may cause water pollution nuisance in the nearby area.

**AND WHEREAS**, Board official has visited to your industry to investigate the complaint and to check the compliance of consent conditions on 10/08/2023 and accordingly, Sub Regional Officer, Solapur has submitted legal action proposal vide reference (6) above with the following non-compliances,

1. You have not obtained Renewal of Consent to Operate for valid period.
2. The leakages found from the equalization tank of the Effluent Treatment Plant and the leaked effluent was accumulated around nearby area.
3. You have not provided CPU to recycle the treated effluent as per the conditions prescribed in consent Schedule-I 1) B].

*(Handwritten signature)*

..2..

4. You have not provided adequate air pollution control system / scrubber to standby Boiler of capacity 30, TPH, 20 TPH & 20 TPH.
5. You have not submitted the Bank Guarantee of Rs. 25 Lakh towards compliance of the consent conditions and O & M of the pollution control systems as per condition prescribed in earlier consent to operate.

**AND WHEREAS**, it was observed from the analysis report of JVS collected by the Board officials on 03/01/2023 from ETP (Outlet) the parameters BOD-109.1 mg/lit, COD-283 mg/lit, TDS-2234 mg/lit respectively are exceeding than the prescribed effluent standards i.e. BOD-100mg/lit, COD-250 mg/lit, TDS-2100 mg/lit.

**AND WHEREAS**, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complying the conditions mentioned in consent granted by the Board and also you have not complied with the provision of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

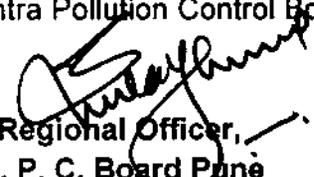
**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to submit your reply **within 07 days** alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

This Directions issued with the approval of the Board's Competent Authority.

For and on behalf of  
Maharashtra Pollution Control Board

  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

**Copy to- The Sub-Regional Officer, M.P.C. Board, Solapur :-** You shall submit the compliance report of this directions with present status.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/PD/ 2302210010

Date: 21/02/2023

To,  
M/s. Bhima SSK Ltd,  
A/p. Takali (s), Sikander,  
Tal. Mohol, Dist. Solapur.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

**Ref:** 1) Board's Consent to Operate valid for period upto 31/07/2022.  
2) Board's Official visited to your industry on 31/12/2022.  
3) Warning Notice issued vide no. 230109-FTS-0214, Dtd. 09/01/2023  
4) Sub Regional Officer, Solapur submitted legal action proposal vide no. MPCB-LEGAL\_ACTIONS-170123025, Dtd. 18/01/2023.

**WHEREAS**, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

**AND WHEREAS**, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

**AND WHEREAS**, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the consent.

**AND WHEREAS**, Board official has visited to your industry to check the compliance of consent conditions on 31/12/2022 and accordingly, Sub Regional Officer, Solapur has submitted legal action proposal vide reference (3) above with the following non-compliances,

1. You are not operated effluent treatment plant with full-fledged capacity.
2. Leakages were noticed to the anaerobic lagoon and untreated effluent from lagoon and spray pond was finding its way outside the factory premises and some effluent is stagnant at nearby effluent treatment plant.
3. You have failed to provide effluent treatment plant with adequate capacity to treat the entire industrial effluent and to achieve the consented effluent standards.
4. You have not provided CPU to recycle the treated effluent as per the consent conditions.

5. You have used untreated effluent for irrigation, which is overflowed from the spray pond.
6. You have not provided adequate air pollution control system as the blackish smoke emissions were observed from the Boiler Stack.
7. The Operation and Maintenance of the ESP is poor.

**AND WHEREAS**, Board has already issued Warning Notice vide reference (3) for various non-compliances, however you have not yet complied with the said warning notice.

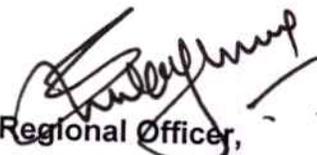
**AND WHEREAS**, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complying the conditions mentioned in consent granted by the Board and also you have not complied with the provision of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to submit your reply **within 07 days** alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents and also directed to remain **present for personal hearing on 01/03/2023 at 03:00PM** in the office of Regional Officer, M. P. C. Board, Jog centre, 3<sup>rd</sup> floor, wakadewadi, Pune-03 along with action plan towards the compliance of above related points, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board

  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

**Copy to-**

**The Sub-Regional Officer, M.P.C. Board, Solapur :-** You shall submit the compliance report of this directions and be remain present for personal hearing along with present status.

# MAHARASHTRA POLLUTION CONTROL BOARD

## SUB - REGIONAL OFFICE , SOLAPUR

Phone No. 0217-2319850  
Visit us at : <http://mpcb.gov.in>  
Email : [srosolapur@mpcb.gov.in](mailto:srosolapur@mpcb.gov.in)



4/B, Bali Block, Civil Lines ,  
Opp. Govt. Milk Diary,  
SaatRast, Solapur-413003

MPCB/SROSOL/

230221-FTS-0122

Date : 21/02/2023

To,  
M/s. Bhima SSK Ltd  
465, Takali (S), Tal- Mohol,  
Dist-Solapur

**Sub:** - Warning notice for the non compliance of consent conditions.

**Ref:-**1) Consent granted by the MPC board vide which is valid up to 31/07/2023.

2) Visit of Board officials to your industry on 05/02/2023.

3) Warning notice issued to your unit vide letter no. 230109 -FTS- 0214 dated 09/01/2023.

Maharashtra Pollution Control Board has granted consent to your unit under Various Environmental Acts such as Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and authorization under the provision of Hazardous waste (Management & Handling) Rules 2016, subject to certain terms & conditions. It is obligatory on your part to comply with the conditions prescribed in the consent.

Board official has caused visit to your industry on 05/02/2023. During visit following non compliances were observed:-

- 1) Leakages noticed to anaerobic tank.
- 2) Primary clarifier , ACF and PSF were not in operation. Cleaning/washing effluent is bypassed ETP and discharged without any treatment.
- 3) Huge quantity of untreated effluent is discharged in fields behind ETP and is stagnated in the fields and there by foul smell nuisance noticed.
- 4) Online monitoring is provided. But there was a break down to the pump which supplies treated effluent.
- 5) Sugarcane crushing capacity is 5000 TCD & effluent generated is about 700 m3/day. CREP condition of 100 Liters/ton generation is not achieved.
- 6) The existing ETP is inadequate to treat the entire effluent generation.

The above non compliances were already communicated to you vide this office letter dated 09/01/2023 but till dated you have not taken adequate steps.

This shows your negligent attitude towards implementation of water (Prevention & control of pollution) Act, 1974, Air (Prevention and Control of pollution) Act, 1981 and Hazardous waste (Management, Handling & Transboundary Movement) Rule 2016 also towards pollution & pollution control matters.

You are once again informed and instructed to stop discharge of untreated effluent, stop leakages of anaerobic tank, provided 15 days capacity related effluent storage tank, & make OCEMS operational & submit your clarification /explanation for above non compliances & submit detail action taken report in this regard within 7 days from the dated of receipt of this notice. Failing which this office will be constrained to recommend your case for initiation of further legal action as deem fit in the case, which may please be noted.

  
(Nikhil J. More)

Sub Regional Officer, Solapur

Copy submitted for information and necessary action to:-  
Regional Officer, M. P. C. Board, Pune.

# MAHARASHTRA POLLUTION CONTROL BOARD

## SUB - REGIONAL OFFICE , SOLAPUR

Phone No. 0217-2319850  
 Visit us at :<http://mpcb.gov.in>  
 Email : [srosolapur@mpcb.gov.in](mailto:srosolapur@mpcb.gov.in)



"Your Service is our Duty"

4/B, Bali Block, Civil Lines ,  
 Opp. Govt. Milk Diary,  
 SaatRast, Solapur-413003

MPCB/SROSOLU/ 230811-FTs-0266 537

Date : 11/08/2023

To,  
 M/s. Bhima SSK Ltd  
 465, Takali (S), Tal- Mohol,  
 Dist-Solapur

**Sub:** - Warning notice for the non compliance of consent conditions.

**Ref:-**1) Consent granted by the MPC board vide which is valid up to 31/07/2022.

- 2) Complaint received from Mr. Sonappa Bhimrao Sontakke and other villagers of Takali Sikandar, Tal- Mohol, Dist - Solapur dated 31/07/2023.
- 3) Visit of Board officials to your industry on 10/08/2023.

Maharashtra Pollution Control Board has granted consent to your unit under Various Environmental Acts such as Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and authorization under the provision of Hazardous waste (Management & Handling) Rules 2016, subject to certain terms & conditions. It is obligatory on your part to comply with the conditions prescribed in the consent.

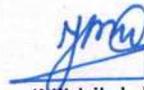
This office is in receipt of Complaint about disposal of untreated effluent against your industry from Mr. Sonappa Bhimrao Sontakke and other villagers of Takali Sikandar, Tal- Mohol, Dist-Solapur. Accordingly, Board officials have caused visit to your industry on 10/08/2023 to investigate the the complaint. During visit following non compliances were observed:-

- 1) It was observed that effluent tank is having leakages and effluent was finding its way outside from equalization tank. Stagnated effluent was accumulated around nearby area.
- 2) The secondary clarifier was found in rusted condition.
- 3) You have not provided concrete storage tank with HDPE paper lining for 15 days effluent storage.
- 4) You failed to obtain valid consent from MPCB Board for last crushing season of FY 2022-23.
- 5) You have not provided CPU to recycle treated effluent as per last consent condition.
- 6) Industry shall provide BG as per earlier CTO of Rs. 25,00,000 towards compliance of consent condition and O & M of pollution control system.
- 7) You have not provided scrubber/adequate APC to standby boilers of capacity 30,20,20 TPH.
- 8) Industry instructed not to operate unit W/O obtaining valid consent from Board. Industry shall take effective steps to minimize complaints receiving from nearby villagers & Grampanchayat.

This shows your negligent attitude towards implementation of water (Prevention & control of pollution) Act, 1974, Air (Prevention and Control of pollution) Act, 1981 and Hazardous waste (Management, Handling & Transboundary Movement) Rule 2016 also towards pollution & pollution control matters.

You are once again informed and instructed to stop discharge of untreated effluent, stop leakages of anaerobic tank, provided 15 days capacity related effluent storage tank, & make OCEMS operational & submit your clarification /explanation for above non compliances & submit detail action

taken report in this regard within 7 days from the dated of receipt of this notice. Failing which this office will be constrained to recommend your case for initiation of further legal action as deem fit in the case, which may please be noted.

  
11/18/2023  
(Nikhil J. More)  
Sub Regional Officer, Solapur

**Copy submitted for information and necessary action to:-**  
Regional Officer, M. P. C. Board, Pune.

**Annexure-9**

# भीमा सहकारी साखर कारखाना लि.

टाकळी सिकंदर, ता. मोहोळ, जि. सोलापूर.

मो.: ९०९९०८२००९

e-mail : bhima\_takali@yahoo.com, bhimasugar@gmail.com



**Dated: 11.04.2025**

दिनांक :

संदर्भ क्र. :

To,  
Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru Point, 4<sup>th</sup> Floor,  
Sion Matunga scheme, Road No. 8,  
Opp. Cine planet cinema, near Sion circle, Sion (East),  
MUMBAI-400022

Respected Sir,

**Subj:** Request letter of M/S Bheema SSK Ltd, A/P Takali (S) Tal-Mohal Dist, Solapur – Seeking exemption for construction of CPU- Submission of Adequacy report for ETP- Stringent financial condition- Extension of time for Bank Guarantee-Regarding

**Ref :** Your office letter No. MPCB/ RESTART/2412110002 Dated 11.12.20224

With reference to the letter as above cited, We wish to submit few lines for your kind consideration. With your temporary Restart directions, (Which was attached **Annexure-1**) we have commenced crushing operations of 2024-25 season with a cane crushing of 78,750 Mts. at an average recovery of 8.15% ended by 01.02.2025. This grave situation was due to drought situation and heavy cane diversion to neighbouring factories. In fact, the plant capacity utilization was registered 49.12% with which we have deeply crunched under financial crisis and even we are unable to pay farmers cane supplies payment, wages to employees also.

It is submitted that, In the above of your letter, certain points were stated for which, we would like to submit clarifications and explanations point wise.

**Point 1. : You shall execute/ install and commission the condensate polishing unit ( CPU) within 4-5 months as per the purchase order placed by you.**

**Clarification:** We wish to submit that, after receipt of letter from your end, we have reviewed entire manufacturing operational procedures and decided to utilize the excess condensate water generated to the tune of 76 CMD for tube cleaning the spare/floating evaporator bodies instead of using fresh water and also planning to enhance maceration water on mills for better extraction. With these activities, we will not get further excess condensate. Presently, we are having Sugar factory of 5000 TCD operational capacity at site. The various Products & by-Products manufactured on a daily basis includes sugar (10-12% on cane) Molasses (4.0-4.5% on cane), Bagasse (30% on cane), press mud (4% on cane) etc. The overall Manufacturing flow chart of 5,000 TCD Sugar Factory is presented in **ANEEXURE -II**

In this regard we have taken services of EQUINOX ENVIRONMENTS ( I) PVT. LTD., which is an ISO 9001:2015 & QCI- NABET ACCREDITED ORGANATION where in they have also expressed the same line of word and given adequacy evaluation in respect of ETP for 5000 TCD sugar factory and 25 MW cogeneration power plant. And made mass balance and water balance accordingly.

The Water Consumption & Effluent Generation status for 5,000 TCD Cane Crushing is as shown below:-

**Table1.Detailsof Water Consumption in Sugar Factory & Co-gen Unit**

No	Description	Water Consumption (M <sup>3</sup> /D)
1	<b>Domestic</b>	#45
2	<b>Industrial</b>	
	Process	1925(*1525+ <sup>o</sup> 400)
	Cooling Makeup	*650
	Boiler Makeup	468(*174+#294)
	DM Backwash	*68
	Lab& Washing	*5
	Ash Quenching	*2
	<b>Industrial Total</b>	<b>3118(*2424+#294+<sup>o</sup>400)</b>
3	<b>Green Belt</b>	80( <sup>o</sup> 80)
	<b>Grand Total</b>	<b>3243(*2424+#339+<sup>o</sup>400+<sup>o</sup>80)</b>
	<b>Fresh Water Consumption (Norm:100L/ Tone of cane crushed)</b>	<b>59</b>

Note:#-FreshWater,\*-ExcessCaneCondensate,<sup>o</sup>-ETPtreatedEffluent,<sup>o</sup>-HarvestedRainwater

**Table2.EffluentGenerationin Sugar Factory &Co-gen Plant**

No	Description	Effluent (M <sup>3</sup> /D)	Disposal
1	<b>Industrial</b>		Treated in existing ETP having primary, secondary & tertiary treatment.
	Process	204	
	Cooling Makeup	65	
	Boiler Makeup	98	
	DM Backwash	68	
	Lab& Washing	5	
	Ash Quenching	--	
	<b>Industrial Total</b>	<b>440</b>	
	<b>Effluent(Norm:200L/T of cane crushed)</b>	<b>88</b>	

As far as, the condensate generation from 5000 TCD crushing, it's utilization & achievement of ZLD status are concerned. Following table may be referred.

**Table3.WaterBalanceSheet: Sugar Factory, Co-gen Plant Planning**

No	Description	Water Consumption (M <sup>3</sup> /D)
1	Daily Sugar cane Crushing	5,000 TCD
2	WaterContentofCaneCrop@68%by weight	3,400 MT
3	Actual Cane condensate forreuseistothe tuneof51%on Cane Wt. after losses as -(1)Moisture in Press mud(70%)(2) Bagasse (50%),(3)Sugar(5%),(4) Molasses (60%) and (5) Losses in juice heating, concentration in pans etc.	<b>2,500 CMD</b>
4	Sugar&CogenETPEffluent@440CMDafterPrimary,Sec.&Tertiary treatments shall yield	<b>400 CMD</b>
	<b>Total Recycle Availability (4+5)</b>	<b>400 CMD</b>

**Table4.WaterConsumptioninSugarFactory&CogenPlant (M<sup>3</sup>/Day):**

No	Sugar Factory	Water	Effluent	Remarks
A	<b>Domestic</b>	# 45	36	--
B	Process	1925(*1525+ <sup>o</sup> 400)	204	Treated in existing ETP  <b>Note:</b> #- Fresh water taken from Bhima River, <sup>o</sup> - Treated water from ETP, * - Cane condensate from sugar factory, <sup>o</sup> -Harvested Rain Water.
	Cooling Makeup	*650	65	
	Boiler Makeup	468(*174+#294)	98	
	DM Backwash	*68	68	
	Lab& Washing	*5	5	
	Ash Quenching	*2	--	
	<b>Industrial Total</b>	<b>3118(*2424+<sup>#</sup>294 +<sup>o</sup>400)</b> <b>100%Rec.</b>	<b>440</b>	
C	Green Belt	<sup>o</sup> 80	<b>70</b> Lit/MT	GB:8.89Ha(33%); <b>GB Watering:80CMD</b>
D	<b>Total(A+B+C)</b>	<b>3243</b> <b>(<sup>#</sup>*2424+<sup>o</sup>339 +<sup>o</sup>400+80)</b>		
E	<b>Total Cane Condensate Use</b>	<b>2424</b>		
F	<b>Total Cane Condensate</b>	<b>2500</b>		<b>76 CMD Excess Cane Condensate</b> is being
G	<b>Balance Recycle (F-E)</b>	<b>2500-2424=76</b>		Recycled for cleaning of Stand by Evaporation Bodies during season thereby reducing the fresh water requirement.

Our Sugar factory is located in Solapur district of Maharashtra which comes in Semi-Arid region as far as the weather criteria is concerned. Usually during operational period of Sugar factory especially in February to May period, the ambient temperature varies in the range of 35to41°C. Due to these extreme climatic Conditions, huge cooling make up water requirement is felt for topping up water in the cooling towers which gets loss into atmosphere due to high evaporation rates.

Thus, here considerable condensate quantity gets utilized directly due to server need towards cooling make up water.

From, the data & information presented above, it could be seen that the entire condensate getting generated from the 5000 TCD cane crushing is getting utilized in the various operations like cooling makeup and process there by no quantity is being let out in the environment for the discharge on land or in the water body. As such, there is no immediate requirement of providing CPU for treatment of cane condensate getting generated from the existing operations.

Further, there is a plan towards expansion of sugar factory from 5,000 TCD to 8,000 TCD along with 200 KLPD Molasses based distillery in the premises of our existing industry.

Accordingly, an application of expansion is presented on PARIVESH portal on 29.04.2023. Thereafter, ToRs were granted by ministry for preparation of EIA reports & conducting public hearing. Subsequently, public Hearing was conducted on site of industry on 28.11.2024. Now, when we are going to expand our cane crushing operation & establish a distillery then definitely, there will be excess cane condensate remaining as unutilized

quantity which will need to be treated & disposed off. Here, we have planned to provide, CPU unit which will render a complete treatment to the excess cane condensate where after the same will be utilized in distillery as process water. This CPU installation will be planned after the distillery establishment. This will have a very prominent & positive impact on fresh water reduction in the proposed distillery unit.

At **Annexure-III** A Comprehensive Mass Balance is provided for achieving ZLD stages of the entire integrated complex after expansion.

**Point No.2:** You shall upgrade the units of existing effluent treatment plant to treat the trade effluent so as to achieve the consented standard.

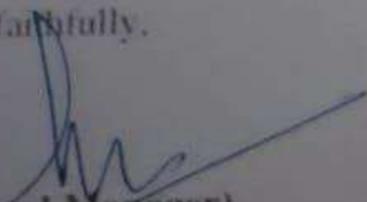
**Clarification:** The trade effluent generated from existing 5000 TCD Sugar Factory is 440 CMD which is treated in ETP of 700 CMD capacity. The industry has already expanded the ETP unit to 700 CMD. A design sufficiency report w.r.t. ETP adequacy is presented at **Annexure-IV**. The industry has succeeded in achieving reduction in trade effluent quantity which presently works out to be 88 Liters / MT of cane crushed. The industry has planning to further provide certain up gradation at the oil & grease trap (complete automation for oil skimming), MBBR provision in the existing plain ASP based Aeration Tank and installation of Filter Press Unit at the SDB for efficient & quicker sludge dewatering without having to rely on simple atmospheric filtration & sun drying.

**Point No.3:** You shall submit the fresh Bank Guarantee of Rs.25,00,000/- (Twenty Five Lakhs Only) towards compliance of this restart direction and consent condition within 1 month time period in favor of Regional Officer, MPCB, Pune.

**Clarification:** - As per the clarification given at point no 1. & 2 above, We sincerely appealing that, a time line of 2 to 3 months for execution of bank guaranty as were facing financial crisis. We hereby assure to operate the ETP and take every care in Industry, so there will not be any problem of pollution to surrounding areas. Further, to submit that, the season of 2024-25 which was ended in February 2025 has crushed only 78,750MT which is not adequate even for survival of Sugar Factory. In light of this grave situation, it is requested to grant a time period of 2 to 3 months for submission of the BG of Rs. 25,00,000/- (Twenty Five Lakhs Only) Sir, the clarifications presented above are in line with the requirements at your end. We hope your kind authority will oblique our genuine request and extend best cooperation in this regard.

Thanking you.

Yours faithfully,

  
(General Manager)  
M/s. Bhima S.S.K.Ltd.

# **ANNEXURE I-MPCB Letter**

204  
MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [regpune@mpcb.gov.in](mailto:regpune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/RESTART/ 2412110002

Date :- 11/12/2024

To,  
M/s. Bhima SSK Ltd.,  
A/p. Takali (S), Tal. Mohol, Dist. Solapur.

Sub: Conditional Restart Directions under section 33A of the Water (P& CP) Act, 1974 and under section 31A of the Air (P & CP) Act, 1981.

- Ref:
1. Closure Directions issued by the Board vide letter no. MPCB/CD/240120002, Dtd. 12/04/2024
  2. Reply / Restart Request submitted by the applicant vide letter Dtd. 25/04/2024 & 09/12/2024
  3. Personal hearing extended at Board's HQ on 05/12/2024
  4. Approval from the HQ received vide legal action no. MPCB-LEGAL-ACTIONS-210923011, Dtd. 10/12/2024

This refers to the Closure Directions issued by the Board vide letter under ref (1) to your industry due to non-compliances / violations of Environmental Acts and causing environmental pollution.

Considering your reply and present status reported by the Sub Regional Officer, Solapur, the Board's authority given approval to issue conditional restart direction on 10/12/2024

Now, you are hereby allowed to resume your production activity subject to the following terms and conditions,

1. You shall execute / install and commission the Condensate Polishing Unit (CPU) within 4 to 5 months as per the purchase order placed by you.
2. You shall upgrade the units of existing effluent treatment plant to treat the trade effluent so as to achieve consented standards.
3. You shall submit the fresh Bank Guarantee of Rs. 25,00,000/- (Twenty Five Lakhs Only) towards compliance of the this restart directions and consent conditions within 01 month time period in favour of Regional Officer, MPCB, Pune.

This direction is issued without prejudice to the order to be passed by the Hon'ble National Green Tribunal in the Original Application No. 160/2023 Sonappa Bhimrao Sontakre, Applicant Vs Member Secretary & Ors.

These directions are issued under the powers conferred upon me by the Board under section 33A of Water (Prevention and control of Pollution) Act, 1974 and 31A of Air (Prevention and control of Pollution) Act, 1981.

These directions shall be followed scrupulously. In case of noncompliance, the Board is constraint to take stringent legal action including forfeiting of the bank guarantee and closure of unit, which may please be noted.

2...

..2..

This is issued with the approval of Competent Authority of the Board.



For and on behalf of  
Maharashtra Pollution Control Board

*J.S. Salunkhe*  
11.12.24  
(J. S. Salunkhe)  
Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to:-  
The Member Secretary, MPCB, Mumbai.

Copy forwarded to:-

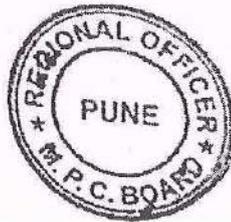
1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.

Copy to

- Sub Regional Officer, MPCB, Solapur :- You are directed to serve the directions and submit the verification report regularly.

Copy forwarded with compliments for necessary action to:-

1. Executive / Deputy Engineer, MSEDCL Sub Division, Sikandar Takali, Tal. Mohol, Dist. Solapur :- He is directed to restore the electric supply of above unit, after receipt of these directions and communicate accordingly.
2. Executive Engineer (Water Supply), Bhima Pandharpur Division, Puluji, Tal. Pandharpur, Dist. Solapur :- You are directed to restore the water supply of above unit, after receipt of these directions and communicate accordingly.



For and on behalf of  
Maharashtra Pollution Control Board

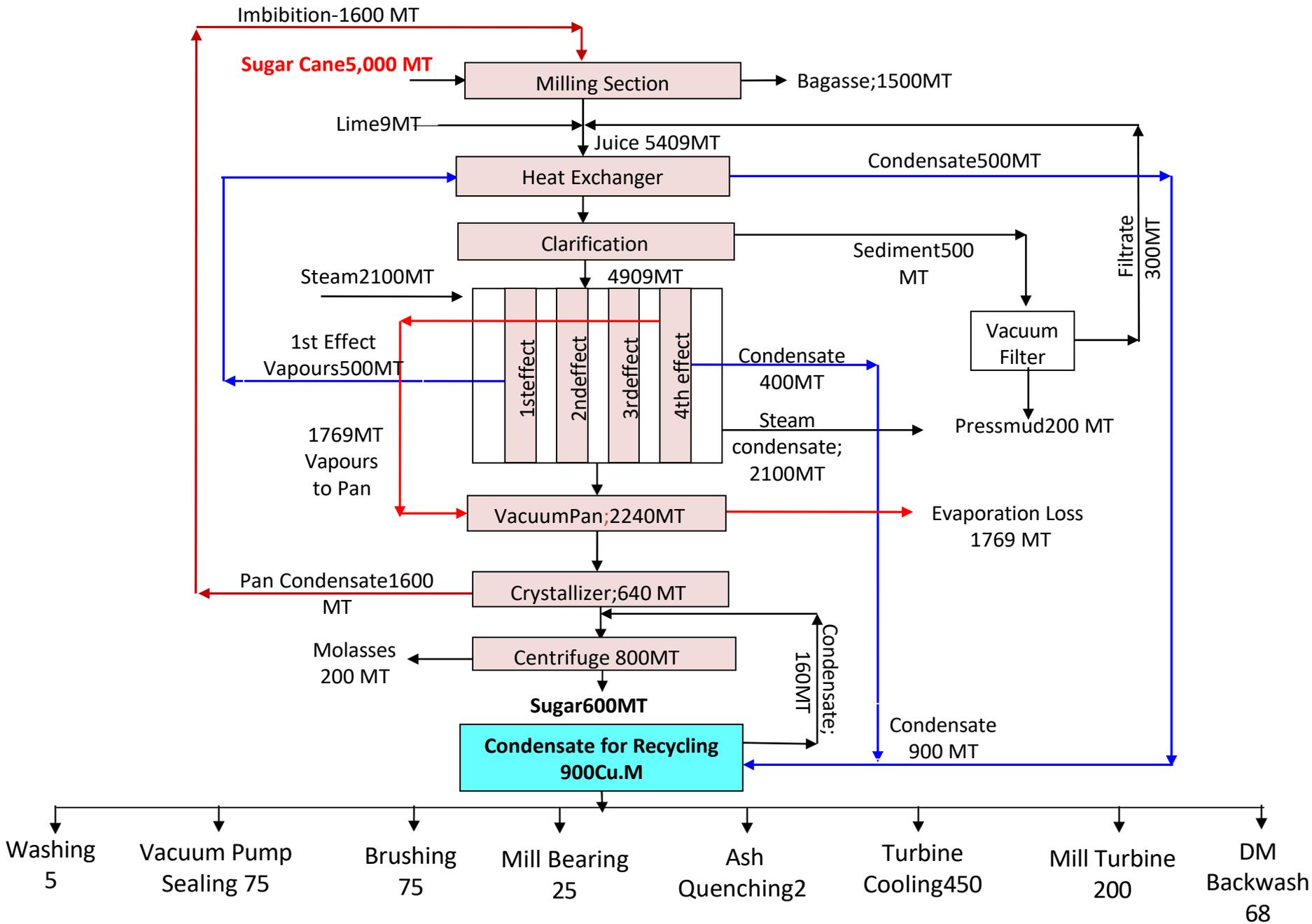
*J.S. Salunkhe*  
11.12.24  
(J. S. Salunkhe)  
Regional Officer,  
M. P. C. Board Pune

## **ANNEXURE-II**

# **Manufacturing Flowchart of 5,000 TCD Sugar Factory**

# Process FlowChart-SugarFactory5,000TCD

207



## Water Balance Sheet: Sugar Factory, Co-gen Plant & Distillery Integrated Planning

208

1	Daily Sugar cane Crushing	5,000TCD
2	WaterContentofCaneCrop@68%byweight	3,400MT
3	ActualCanecondensateforreuseistothetuneof51%onCaneWt.afterlossesas-(1) MoistureinPressmud(70%)(2)Bagasse(50%),(3)Sugar(5%),(4)Molasses(60%)and(5)Losses In juice heating, concentration in pans etc.	<b>2,500CMD</b>
4	Sugar&CogenETPEffluent@440CMDafterPrimary,Sec.&Tertiarytreatmentsshallyield	<b>400CMD</b>
<b>Total Recycle Availability(4)</b>		<b>400CMD</b>

### Water Consumption in Sugar Factory & Co-gen Plant (M<sup>3</sup>/Day):

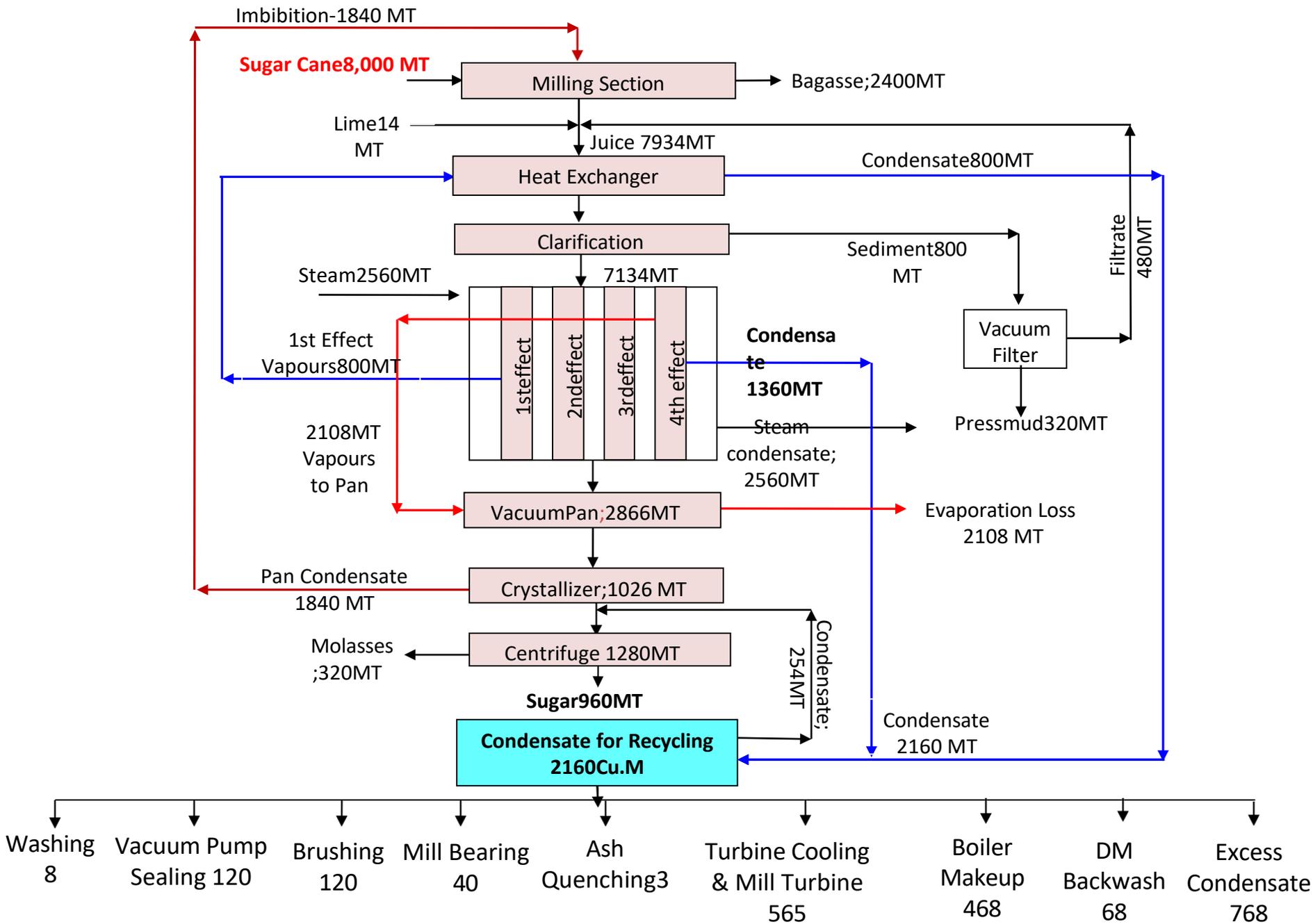
No	Sugar Factory	Water	Effluent	Remarks
A	<b>Domestic</b>	#45	36	
B	Process	1925(*1525+ $\emptyset$ 400)	204	Treated in existing ETP  <b>Note:</b> #-Fresh water taken from Bhima River, $\emptyset$ -Treated water from ETP,* - Cane condensate from sugar factory, $\Omega$ -Harvested Rain Water.
	Cooling Makeup	*650	65	
	Boiler Makeup	468(*174+ #294)	98	
	DM Backwash	*68	68	
	Lab & Washing	*5	5	
	Ash Quenching	*2	--	
	<b>Industrial Total</b>	<b>3118(*2424+#294+<math>\emptyset</math>400)</b> <b>100%Rec.</b>	<b>440</b>	
C	Green Belt	$\Omega$ 80	<b>88Lit/MT</b>	GB:8.89Ha(33%); <b>GB Watering: 80CMD(Existing)</b>
D	<b>Total(A+B+C)</b>	<b>3243</b> <b>(*2424+#339+<math>\emptyset</math>400+ <math>\Omega</math>80)</b>		
E	<b>Total Cane Condensate Use</b>	<b>2424</b>		
F	<b>Total Cane Condensate</b>	<b>2500</b>		<b>76CMDExcessCaneCondensate</b>
G	<b>Balance Recycle (F-E)</b>	<b>2500- 2424= 76</b>		<b>Will be Recycled for cleaning of Evaporation bodies.</b>

## **ANNEXURE-III**

# **ZLD Plan of Integrated Project Complex After Expansion**

# Process FlowChart-SugarFactory8,000TCD

210



Water Consumption in Sugar Factory (M<sup>3</sup>/Day)–

	Description	Existing	After Expansion	Remark
1	Domestic	#45	#74	<ul style="list-style-type: none"> <li>• Fresh Water (Process): Existing : 59 Lit./MT</li> <li>• Expansion: 0 Lit./MT</li> <li>• Norm: 100 Lit./MT of Cane</li> </ul> <p><b>Note :</b>            #-Fresh Water,            *-Excess Cane Condensate,            Ø-ETP treated Effluent,            \$-STP treated Effluent</p>
2	Industrial			
a)	Process	1925(*1525+Ø400)	*2360	
b)	Cooling Makeup	*650	824(*264+Ø560)	
c)	Boiler Makeup	468(*174 +#294)	*468	
d)	DM Backwash	*68	*105	
e)	Lab & Washing	*5	*8	
f)	Ash Quenching	*2	*3	
	<b>Industrial Total</b>	<b>3118(*2424+#294+Ø400)</b>	<b>3792(*3232+Ø560)</b>	
3	Gardening	Ω80	152(\$72+*80)	
	<b>Grand Total</b>	<b>3243</b> <b>(*2424+#339+Ø400+Ω80)</b>	<b>4018</b> <b>(*3312+Ø560+#74+\$72)</b>	

Effluent Generation in Sugar Factory (M<sup>3</sup>/Day)–

No.	Description	Existing	After Expansion	Disposal
1	Domestic	36	59	Proposed STP
2	Industrial			
a)	Process	204	283	<ul style="list-style-type: none"> <li>• Treated in existing ETP having Primary, secondary &amp; tertiary treatment units and reused.</li> <li>• Effluent Generation: 74 Lit./MT</li> <li>• Norm: 200 Lit./MT of Cane crushed</li> </ul>
b)	Cooling Makeup	65	82	
c)	Boiler Makeup	98	115	
d)	DM Backwash	68	105	
e)	Lab & Washing	5	8	
f)	Ash Quenching	--	--	
	<b>Industrial</b>	<b>440</b>	<b>593</b>	

	<b>Total</b>		212	
--	--------------	--	-----	--

## ZLD Plan for Entire Bhima Sahakari Sakhar Karkhana Ltd. Complex (Sugar Factory & Distillery)

213

1	Daily Sugarcane Crushing	8,000 TCD
2	Water Content of Cane Crop @ 68% by weight	5,440 MT
3	Actual Cane condensate for reuse is to the tune of 51-52% on Cane Wt. after losses as - (1) Moisture in Press mud (70%) (2) Bagasse (50%), (3) Sugar (5%), (4) Molasses (60%) & (5) Juice concentration in pans	<b>4,000 CMD</b>
4	Sugar & Co-gen ETP Effluent @ 593 CMD after Primary, Sec. & Tertiary treatments shall yield	<b>560 CMD</b>
5	STP Effluent @ 59 CMD after treatments shall yield	<b>54 CMD</b>
Total Recycle Availability (4+5)		<b>618 CMD</b>

### Water Consumption in Sugar Factory & Co-gen Plant (M<sup>3</sup>/Day):

No	Sugar Factory	Water	Effluent	Remarks
A	<b>Domestic</b>	#74	59	Proposed STP
B	Process	*2360	283	Treated in existing ETP Notes: #- Freshwater, *- Excess Cane Condensate, \$- STP treated effluent, Ω- Harvested Rain water, @- ETP treated effluent
	Cooling Makeup	824 (*264 + Ω560)	82	
	Boiler Makeup	*468	115	
	DM Backwash	*105	105	
	Lab & Washing	*8	8	
	Ash Quenching	*2	0	
	<b>Industrial Total</b>	<b>3792 (*3232 + Ω560) 100% Rec.</b>	593	
C	Green Belt	152 (\$54 + Ω98)	74 Lit/MT	<b>GB: 8.89 + 8.00 (Pro) = 152 CMD; 16.89 Ha (33%)</b>
D	<b>Total (A+B+C)</b>	<b>4018 (#74 + *3232 + \$54 + Ω98 + Ω560)</b>		
E	<b>Total Cane Condensate Use</b>	<b>3232</b>		
F	<b>Total Cane Condensate</b>	<b>4,000</b>		<b>768 CMD Excess Cane Condensate to be</b>
G	<b>Balance Recycle (F-E)</b>	<b>4,000 - 3,232 = 768</b>		<b>Recycled in Distillery for 180 Days.</b>

- ❑ **Excess Cane Condensate (Unutilized in SF): 768 CMD (Table 2; Row G) X 180 Days (Crushing Season) = 1,38,240 M<sup>3</sup>**  
 Cane Condensate Use in **Distillery** (Crushing Season): **768 CMD X 180 Days = 1,38,240 M<sup>3</sup>**
- ❑ **STP Effluent: 54 CMD (Table 1; Row 5) X 330 Days = 17,820 M<sup>3</sup>**  
 Use for **GB Watering** During Non-monsoon Months: 6 Months Crushing Season (Nov to April) + 2 Months Off-Season (May & October); 152 CMD X 240 Days (8 Months) = 36,480 M<sup>3</sup> - 17,820 M<sup>3</sup> = 18,660 M<sup>3</sup>  
 Balance Qty for GB Watering: **18,660 M<sup>3</sup>**. This is to be met from Harvested Rain Water stored on site in **Tank of 20,000 M<sup>3</sup>**.

**ANNEXURE-IV**  
**ETP Adequacy Report**



**A REPORT ON DESIGN SUFFICIENCY WITH ADEQUACY  
EVALUATION IN RESPECT OF ETP (EFFLUENT TREATMENT  
PLANT) FOR 5000 TCD SUGAR FACTORY & 25 MW  
COGENERATION PLANT**



**BHIMASHAKARISAKHARKARKHANA LTD.**

**AT/POST: TAKALI-SIKANDAR, TAL.: MOHOL, DIST.:  
SOLAPUR, MAHARASHTRA STATE**

**PREPARED BY**



**EQUINOX ENVIRONMENTS (I) PVT. LTD.,**

**ENVIRONMENTAL; CIVIL & CHEMICAL ENGINEERS, CONSULTANTS & ANALYSTS, KOLHAPUR (MS)**

**E-mail: projects@equinoxenvi.com, eia@equinoxenvi.com**

**AN ISO 9001:2015 & QCI-NABET ACCREDITED ORGANIZATION**



**MARCH-2025**

## **CERTIFICATE**

This is to state that the Report entitled - **Design Sufficiency with Adequacy Evaluation in respect of ETP (Effluent Treatment Plant) for 5000 TCD Sugar Factory & 25 MW Cogeneration Plant of Bhima S. S. K. Ltd., Takli Sikandar, Tal.: Mohol, Dist.: Solapur** has been prepared by Dr. Sandip Mangalekar who is an Inhouse QCI-NABET Accredited (Cat. A) Functional Area Expert in Equinox Environments India Pvt. Ltd., Kolhapur (MS). The Report has been prepared after visiting the Industry Site on 15.01.2025 and subsequent to taking information, data and records from the Industry w.r.t. ETP, environmental management plan (EMP) including the water pollution control aspect. The Design Sufficiency & Adequacy of ETP has been arrived after considering sizing of the existing units and pollution parameters of the effluents. At the end of the Report, some Recommendations have been provided to further improve efficiency of the ETP and working practices thereat.



**DR. Sandip Mangalekar**

Ph.D., M.Sc. (Env. Sc.), B.Sc. (Chem.)

SET, NET (Env. Sc.), Research Fellow QCI

Accredited EIA FAE; Cat. A

ISO 14001 Lead Auditor

**Project Co-ordinator**

Equinox Environments India Pvt. Ltd.

QCI-NABET ACO & ISO 9001 : 2015 Accredited Company

**INDEX**

<b>Sr. No.</b>	<b>Section No.</b>	<b>Description</b>	<b>PageNo.</b>
1	1	Introduction	1
2	1.1	The Project & Proponents	1
3	1.2	The Place	1
4	1.3	Importance to the Country & Region	2
5	2	Water Pollution & its Control	3
6	2.1	Fresh Water Adequacy	3
7	2.1.1	Domestic Use	3
8	2.1.2	Industrial Use	3
9	2.1.3	Domestic Effluent	3
10	2.1.4	Industrial Effluent	4
11	3	ETP & Significance of the Units	4
12	3.1	Equalization Tank	5
13	3.2	Neutralization Tank	5
14	3.3	Primary Tube Settler	5
15	3.4	Anaerobic Filter	5
16	3.5	Secondary Clarifier	5
17	3.6	Intermediate Tank	5
18	3.7	Multi Media Filter & Activated Carbon Filter	5
19	4	Existing ETP at BSSKL	6
20	5	Adequacy of the ETP	6
21	5.1	Bar Screen	6
22	5.2	Oil & Grease Tank	7
23	5.3	Equalization Tank	7
24	5.4	Neutralization Tank	7
25	5.5	Primary Tube Settler	7
26	5.6	Aeration Tank	8
27	5.7	Secondary Clarifier	9
28	5.8	Multi Media Filter (MMF)	10
29	5.9	Activated Carbon Filter (ACF)	10
30	5.10	Treated Water Tank	10
31	5.11	Electro-Mechanical Equipment	10
32	6	Photographs of the ETP Units	11-12
33	7	Recommendations	13
34	8	Conclusion	13

**A Report on Design Sufficiency with Adequacy Evaluation in respect of  
ETP(Effluent Treatment Plant)for5000TCD Sugar Factory & 25MW  
Cogeneration Plant of Bhima S. S. K. Ltd., Takli Sikandar,  
Tal.:Mohol,Dist.:Solapur**

## 1. INTRODUCTION

A Report on Design Sufficiency with Adequacy evaluation in respect of an ETP (Effluent Treatment Plant) for 5000TCD Sugar Factory & 25MW Cogeneration Plant of BhimaS.S. K. Ltd. (BSSKL), Takli Sikandar, Tal.: Mohol, Dist.: Solapur has been prepared. The same is essential in light of a requirement stipulated by MPCB. The Report preparation comprises of study and evaluation of ETP design, its performance and compatibility of the treatment towards meeting the stipulated standards. The report will throw light on aspects of effluent treatment methodology and technology incorporated in the presently provided ETP on industry site. Further, suggestions for improvement of the treatment efficiencies under the ETP will also be presented which may also take into consideration the operation & maintenance practices being adopted. The main objectives of the Report are -

- To describe the presently provided system under ETP along with various treatment units therein
- To identify working efficiencies in respect of all the units in ETP
- To suggest environmental management plan for improving performance of the overall ETP infrastructure including commenting on the O & M protocol.

### The Project & Proponents

Project site of BSSKL is located at Takali-Sikandar in Mohal taluka of Solapur district in Maharashtra. The existing Sugar Factory set up established on site is for 5,000 TCD cane crushing and 25 MW power generation. The Sugar Factory is registered with Govt. of Maharashtra vide certificate No.SUR/PRG/(A)-5dated09.08.1974.The first crushing season of sugar factory was taken in the year 1980-81.

**Table1.Promoters of BSSKL**

No.	Name	Designation
1	Shri. Vishwaraj D.Mahadik	Chairman
2	Shri. G. A. R. Sreenivas	General Manager

### The Place

The existing industrial set up of Sugar Factory & Co-generation Plant is erected on a land bearing GatNos.203/2,204,205,206/1,207/1,209,211/1,211/2,212,213,214,215,216, 465, A/P: Takali- Sikandar, Tal.: Mohol, Dist.: Solapur, Maharashtra. Total plot area is 50.64 Ha. The industry has procured all requisite permissions from the Govt. for its operation which comprise of Environmental Clearance, MPCB Consent, Takali-Sikandar Grampanchayat NOC

etc. While establishing the integrated project complex, following aspects were taken into consideration –

1. Adequate land for Sugar Factory & Co-gen Plant.
2. Proximity to the raw material availability.
3. Availability as well as ease towards supply of utilities such as raw material, water, steam and electricity for conducting various operations and processes.
4. Convenient location at 38 Km from Solapur City. The nearest town is Mohol; 16 Km away from the project site which is very well connected by roads and rail.
5. No rehabilitation and resettlement required to be done.

### **Importance To Country & Region**

Sugar Industry in India is well maintained and is growing at a steady pace, boasting of a consumer base of over billions of people. The bulk of rural population in India depends on this industry. One of the agro-based enterprises in India, sugar manufacturing is the second largest agricultural industry, after the textile sector.

Sugar manufacturing in Maharashtra is one of the most notable sectors in the country. The pace of growth of this industry has been massive over the past two decades. Most of the sugar units have by-product utilization plants, based on bagasse and molasses. Bagasse based power generation projects, installed in the premises of sugar factory, not only fulfill captive need of the industry but also make available surplus electricity which could be exported in the grid thereby providing value addition.

**Figure 1. Existing Industrial Setup**



## 2. WATER POLLUTION & ITS CONTROL

The assignment on study w.r.t. water aspect in the Industry was done by Dr. Sandip Mangalekar who is an in-house QCI-NABET accredited (Cat.A) Functional Area Expert (FAE) for WP in Equinox Environments India Pvt. Ltd. Requirement for fresh water is met from Bhima River, for which lifting permission is procured from Irrigation Dept.; Govt. of Maharashtra. The river water is given a treatment in water treatment plant provided on site. Details of water consumption have been presented in following tables.

**Table 2. Water Consumption in Sugar Factory & Co-generation Plant**

No	Description	Water Consumption (M <sup>3</sup> /Day)
1	Domestic	#45
2	Industrial	
	Process	1925(*1525+ <sup>Ø</sup> 400)
	Cooling Makeup	*650
	Boiler Makeup	468(*174+ #294)
	DM Backwash	*68
	Lab & Washing	*5
	Ash Quenching	*2
	<b>Industrial Total</b>	<b>3118(*2424+<sup>#</sup>294+<sup>Ø</sup>400)</b>
3	Green Belt	<sup>Ω</sup> 80
	<b>Grand Total</b>	<b>3243(*2424+<sup>#</sup>339 +<sup>Ø</sup>400+<sup>Ω</sup>80)</b>
	<b>Fresh Water Consumption (Norm:100L/T of Cane Crushed)</b>	<b>59Lit./MT</b>

Note: #-Fresh Water, \*-Excess Cane Condensate, Ø –ETP Treated Effluent, Ω- Harvested Rain Water

### Fresh Water Adequacy

#### Domestic Use

Total fresh water requirement for 180 Days (During Crushing Season) for Sugar Factory & Co-gen Plant is –

$$45 \text{ CMD} \times 180 \text{ Days} = 8,100 \text{ M}^3/\text{Season}$$

#### Industrial Use

Total fresh water requirement for 180 Days (During Crushing Season) for Sugar Factory & Co-gen Plant is –

$$294 \text{ CMD} \times 180 \text{ Days} = 52,920 \text{ M}^3/\text{Season}$$

Hence, total fresh water requirement is –

$$8,100 \text{ M}^3/\text{Season} + 52,920 \text{ M}^3/\text{Season} = 61,020 \text{ M}^3/\text{Year}$$

The permission granted to BSSKL by Irrigation Department; Govt. of Maharashtra for lifting fresh water from the Bhima River is to the tune of 0.1 Million Cu.M. per Year (i.e. 530 M<sup>3</sup>/D.).

#### Domestic Effluent

Domestic effluent from existing activities of BSSKL Sugar Factory and Co-gen Plant is 36 M<sup>3</sup>/Day. Same is treated presently in Septic Tanks followed by Soak Pits. Soon state-of-art Sewage

Treatment Plant (STP) of 75 CMD capacity will be provided and the treated effluent shall be reused for green belt.

### Industrial Effluent

Details of the effluents generated in various operations & processes from existing activities in Sugar Factory & Co-gen Plant are presented in following table.

**Table 4. Effluent Generation in Sugar Factory & Co-gen Plant**

No	Description	Effluent (M <sup>3</sup> /Day)	Disposal
1	<b>Industrial</b>		
	Process	204	Treated in existing ETP having primary, secondary & tertiary treatment.
	Cooling Makeup	65	
	Boiler Makeup	98	
	DM Backwash	68	
	Lab & Washing	5	
	Ash Quenching	--	
	<b>Industrial Total</b>	<b>440</b>	
	<b>Effluent (Norm: 200L/ T of Cane Crushed)</b>	<b>88 Lit/MT</b>	

Total trade effluent generated from existing sugar factory and co-generation activities is 440 M<sup>3</sup>/Day. The same is treated in existing Effluent Treatment Plant (ETP) having capacity 700 M<sup>3</sup>/Day provided in own factory premises; comprising of primary, secondary & tertiary treatment units. Treated effluent is supplied for cooling make up and watering of plantation under the green belt in own factory premises.

### 3. ETP & SIGNIFICANCE OF THE UNITS

An Effluent Treatment Plant (ETP) in a Sugar industry is a crucial facility designed to treat the wastewater generated during various processes in a sugar mill. The sugar industry generates significant amount of wastewater containing organic matter, suspended solids & other pollutants. A well designed ETP is essential to manage & treat this wastewater before it is discharged into the environment or reused within the facility.

The units in ETP of BSSKL are as follows -

#### Equalization Tank

An equalization tank is a key component within an ETP system used to treat wastewater generated by industrial processes before discharge or reuse. The primary purpose of an equalization tank is to collect, store waste water with fluctuating flow rates and pollutant loads as well as release it at a controlled, steady flow rate to the down-stream treatment processes.

### **Neutralization Tank**

Neutralization tank is a container or vessel used in wastewater treatment process to adjust pH of acidic or alkaline effluents to a neutral or acceptable level. The pH adjustment is achieved by adding appropriate chemicals called neutralizing agents or pH adjusters to the water in order to neutralize its acidity or alkalinity.

### **Primary Tube Settler (PTS)**

A primary tube settler (PTS) also known as primary clarifier or sedimentation tank is a key component in wastewater treatment plants. It is used to remove settleable and suspended solids and certain organic matter from wastewater before further treatment takes place. The primary tube settler works on the principle of gravity settling allowing heavier particles to settle down to the bottom of the tank while clarified water flows out from the top.

### **Anaerobic filter**

An anaerobic filter is a type of treatment system used to treat wastewater through anaerobic processes, which means it operates without the presence of oxygen. It is typically used in treating high-strength organic wastewater and helps to reduce biochemical oxygen demand (BOD) and chemical oxygen demand (COD) of the effluents.

### **Aeration Tank**

An aeration tank is a core component of biological wastewater treatment systems specifically in the activated sludge processes. It provides an environment where aerobic microorganisms (bacteria & other microorganisms that require oxygen) can break down organic pollutants present in the wastewater. The aeration process introduces oxygen into the tank to support the growth and activity of these microorganisms.

### **Secondary Clarifier**

A secondary clarifier is also known as a secondary settling tank or sedimentation basin. It follows the aeration tank in the activated sludge or other similar biological treatment systems. The primary purpose of a secondary clarifier is to separate the treated wastewater, called mixed liquor, from the biomass (activated sludge) that was used to degrade organic matter in the aeration tank.

### **Intermediate Tank**

An intermediate tank is used to receive, store & provide uniform distribution of waste water to filtration units or processes.

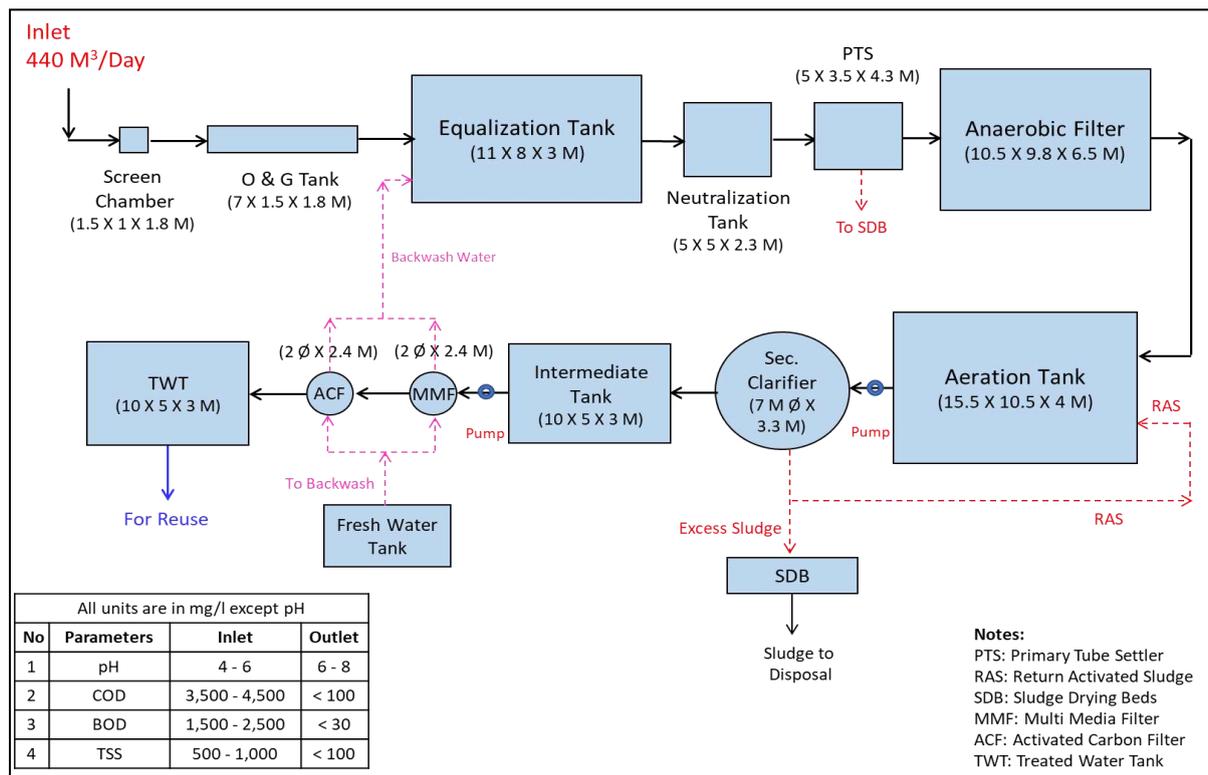
### **Multi-Media Filter (MMF) & Activated Carbon Filter (ACF)**

MMF use multiple layers of different filter media to achieve more effective and efficient filtration. These filters are designed to remove turbidity and suspended particles present in the feed water with minimum pressure drop.

ACF is a filtration system that uses activated carbon as the filtration media. Activated carbon is a highly porous material with a large surface area, making it effective at adsorbing (not absorbing) various impurities from water / wastewater such as organic compounds, chlorine, tastes, odors & some dissolve chemicals. In an ACF, water flows through a bed of activated carbon granules or blocks. As the water passes through the activated carbon, impurities adhere to the carbon's surface through adsorption. ACF are commonly used in the wastewater treatment processes.

#### 4. EXISTING ETP AT BSSKL

Figure 2. ETP Flow Chart with Treatment Units (Cap.-700 CMD)



#### 5. ADEQUACY OF THE ETP

Inlet Flow - 440 CMD

##### Bar Screen (1.5 X 1.0 X 1.8 M)

Daily flow = 440 M<sup>3</sup>/Day

Average Hourly Flow = 440 M<sup>3</sup>/Day ÷ 24 Hrs.  
 = 18.34 M<sup>3</sup>/Hr.

Peak Hourly Flow = 3 X 18.34 M<sup>3</sup>/Hr.  
 = 55.02 M<sup>3</sup>/Hr. = 0.0153 M<sup>3</sup>/sec.

Design optimal velocity required is 0.3 M/sec

(Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.) Cross sectional area of screening = 0.0153 M<sup>3</sup>/sec. ÷ 0.3 M/sec  
 = 0.051 M<sup>2</sup>

Required Cross sectional area of bar screen including gridson screen =  $0.051 \times 2$   
 $= 0.102 \text{ M}^2$   
 Bar screen having area of  $1.5 \text{ M}^2$  is provided on site which is sufficient.

### **Oil & Grease Tank (7.0X 1.5 X1.8 M)**

Volume of O&G Tank =  $15.75 \text{ M}^3$

Hydraulic Retention Time (HRT) =  $15.75 \text{ M}^3 \div 18.34 \text{ M}^3/\text{Hr.}$   
 $= 0.86 \text{ Hr.} = 52 \text{ min}$

Required HRT for O&G Tank is 30min (Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Provided O & G Tank is Sufficient.

### **Equalization Tank (11.0X 8.0X3.0 M)**

$T = \frac{V}{Q}$  Where, V is Volume & Q is Discharge (Flow Rate)

$T = 220 \text{ M}^3 \div 440 \text{ M}^3/\text{Day}$

$T = 12 \text{ Hours.}$

The HRT of 12 Hrs. is adequate to equalize the effluent qualitatively & quantitatively for its supply to subsequent units in the ETP.

### **Neutralization Tank (5.0X 5.0X2.3 M)**

Volume of tank =  $45 \text{ M}^3$

Retention time of tank =  $50 \text{ M}^3 \div 18.34 \text{ M}^3/\text{Hr.}$   
 $= 2.4 \text{ Hrs.}$

Required retention time for Neutralization tank is 10min to 1.5Hr (Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Provided Neutralization Tank is Sufficient.

### **Primary Tube Settler (5.0X3.5X4.3 M)**

Effluent Flow =  $440 \text{ M}^3/\text{Day}$ , i.e.  $18.34 \text{ M}^3/\text{Hr.}$

Range of Surface Overflow Rate (S.O.R) for Primary Tube Settler is  $30 - 50 \text{ M}^3/\text{M}^2/\text{Day}$ .  
 (Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Considering S.O.R of  $30 \text{ M}^3/\text{M}^2/\text{Day}$

Area of Tank =  $440/30$   
 $= 14.7 \text{ M}^2$

Taking Tank SW Depth 'd' =  $3 \text{ M}$

Volume of Tank =  $A \times d$ , Where A = Surface Area of Tank and d = depth  
 $= 14.7 \text{ M}^2 \times 3.0 \text{ M}$

Volume =  $44.1 \text{ M}^3$

Retention Time =  $44.1 \text{ M}^3 \div 18.34 \text{ M}^3/\text{Hr.}$   
 $= 2.4 \text{ Hrs.}$

Retention Time for Primary Tube Settler should not be greater than **2.5 Hrs.** (Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Hence the sizing of unit for treating effluent flow of 440 CMD is sufficient.

Now, estimating BOD & TSS Removal Efficiencies (Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

$$R = \frac{t}{a + bt}$$

Where, R = Expected removal efficiency, t = Detention Time, a & b = Empirical Constants For BOD (a - 0.018, b - 0.020)

$$R = \frac{2.4}{[0.018 + (0.020 \times 2.4)]}$$

$$\text{BOD Removal} = 36.36 \%$$

$$\text{TSS Removal} = \frac{t}{a + bt}$$

Where, t = Detention Time, 'a (0.0075)' and 'b (0.014)' are Empirical Constants.

$$\begin{aligned} \text{TSS Removal} &= \frac{2.4}{[0.0075 + (0.014)(2.4)]} \\ &= 58.4 \% \end{aligned}$$

The BOD & TSS Removal rates are appropriate as per the stipulations in Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.

#### **Aeration Tank (15.5X10.5 X4.0 M)**

$$\text{Effluent Flow} = 440 \text{ M}^3/\text{Day}$$

BOD of influent is 2,500 mg/ lit

Taking 36% reduction in the BOD through Primary Treatment,

∴ BOD at inlet of Anaerobic Filter Tank will be:  $2,500 - (36\% \text{ of } 2,500) = 1,600 \text{ mg/lit}$  Taking 60

% reduction in the BOD through Anaerobic Filter,

∴ BOD at inlet of Aeration Tank will be:  $1,600 - (60\% \text{ of } 1,600) = 640 \text{ mg/lit}$

As per standards F/M of 0.3 to 0.4 is taken. (Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.). Hence, taking F/M ratio as 0.4,

$$\begin{aligned} \text{Total BOD of Effluent} &= 440 \text{ M}^3/\text{Day} \times 640 \text{ mg/lit} \\ &= 440 \text{ M}^3/\text{Day} \times 640 \times 10^3 \text{ mg/M}^3 \\ &= 281600 \times 10^3 \text{ mg/Day} \\ &= 281.6 \text{ kg/Day} \end{aligned}$$

MLSS Concentration in Tank with F/M as 0.4

$$\begin{aligned} \text{MLSS Concentration in Tank with F/M as 0.4} &= 281.6 \text{ Kg} / 0.4 \\ &= 704 \text{ Kg or } 704 \times 10^6 \text{ mg} \end{aligned}$$

As per standards, MLSS in Aeration Tank is maintained as 1,000 to 4,000 mg/lit. (Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.). Keeping MLSS concentration as 3,000 mg/lit in present case, Volume of Aeration Tank required would be –

$$\begin{aligned}
 V &= 704 \times 10^6 \text{ mg} \div 3,000 \text{ mg/lit} \\
 &= 235 \times 10^3 \text{ lit} \\
 V &= 235 \text{ M}^3
 \end{aligned}$$

Here, the Aeration Tank with dimensions of 15.5 X 10.5 X 4 M and Volume of 570 M<sup>3</sup> is sufficient to treat the effluent flow rate of 440 CMD.

### Secondary Clarifier (7.0 M Dia. X 3.3 M SWD)

Effluent Flow = 440 M<sup>3</sup>/Day

Increase the flow by 25% for return sludge accumulation,

$$\begin{aligned}
 \text{Total Flow} &= 440 \text{ M}^3/\text{Day} + 25\% \text{ of } 440 \text{ M}^3/\text{Day} \\
 &= 550 \text{ M}^3/\text{Day}, \text{ i.e. } 22.9 \text{ M}^3/\text{Hr.}
 \end{aligned}$$

Range of Surface Overflow Rate (S.O.R.) for Secondary Clarifier 15 to 35 M<sup>3</sup>/M<sup>2</sup>/Day. (Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.) Considering S.O.R. of 25 M<sup>3</sup>/M<sup>2</sup>/Day

$$\text{Area of Tank} = 550/25 = 22 \text{ M}^2$$

Diameter of Tank Required 'D' = 5.3 M

Here, required diameter is 5.3 M whereas the provided diameter for Tank on site is 7.0 mtr. Hence the tank sizing from view point of SOR is OK. Hence, the provided tank is sufficient.

Taking Tank SW Depth 'd' = 2.5 M,

Volume of the Tank;  $V = A \times d$ , Where  $A$  = Surface Area of Tank &  $d$  = Depth  $V = 22 \text{ M}^2 \times 2.5 \text{ M} = 55 \text{ M}^3$

Hence, Retention Time =  $55 \text{ M}^3 \div 22.9 \text{ M}^3/\text{Hr.} = 2.4 \text{ Hr.}$

Range of Retention Time for Secondary Clarifier should not be greater than **2.5 Hrs.**

(Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Now, estimating BOD & TSS Removal Efficiencies,

$$R = \frac{t}{a + bt}$$

Where, Expected removal efficiency,  $t$  = Detention Time, 'a(0.018)' and 'b(0.020)' are Empirical Constants.

$$R = \frac{2.4}{(0.018 + (0.020 \times 2.4))}$$

Hence, BOD Removal = 36.36%

$$\text{TSS Removal} = \frac{t}{a + bt}$$

Where,  $t$  = Detention Time, 'a(0.0075)' and 'b(0.014)' are Empirical Constants.

$$= \frac{2.4}{0.0075 + (0.014)(2.4)}$$

$$\text{TSS Removal} = 58.4\%$$

The BOD & TSS Removal rates are appropriate as per the stipulations in the Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.

#### **Multi Media Filter (2.0 MDiaX 2.4Mht.)**

Average Hourly Flow =  $440 \text{ M}^3/\text{Day} \div 24 \text{ Hrs.} = 18.34 \text{ M}^3/\text{Hr.}$  Considering loading rate for filtration is  $12 \text{ M}^3/\text{M}^2/\text{Hr.}$

(Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Filtration vessel cross sectional area required =  $18.34 \text{ M}^3/\text{Hr.} \div 12 \text{ M}^3/\text{M}^2/\text{Hr.}$   
 $= 1.53 \text{ M}^2$

Filtration vessel diameter required = 1.4 M

Media depth required is 1 to 1.5 M

(Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Height of vessel required = 1.8 M

MMF with 2M diameter & 2.4M height is provided on site which is adequate to treat flow of  $440 \text{ M}^3/\text{Hr.}$

#### **Activated Carbon Filter (2.0 MDia X 2.4 Mht.)**

Average Hourly Flow =  $440 \text{ M}^3/\text{Day} \div 24 \text{ Hrs.}$   
 $= 18.34 \text{ M}^3/\text{Hr.}$

Considering load in grate for filtration is  $12 \text{ M}^3/\text{M}^2/\text{Hr.}$

(Ref.: Wastewater Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Filtration vessel cross sectional area required =  $18.34 \text{ M}^3/\text{Hr.} \div 12 \text{ M}^3/\text{M}^2/\text{Hr.}$   
 $= 1.53 \text{ M}^2$

Filtration vessel diameter required = 1.4 M

Media depth required is 1 to 1.5 M

(Ref.: Waste water Engineering Treatment and Reuse, Metcalf & Eddy, Inc.)

Height of vessel required = 1.8 M

ACF of 2M Dia. & 2.4Mht. is provided on site, which is adequate to treat flow of  $440 \text{ M}^3/\text{Hr.}$

#### **Treated Water Tank (10.0 X 5.0 X 3.0 M)**

Treated water tank volume =  $135 \text{ M}^3$

Holdup time =  $135 \text{ M}^3 \div 18.34 \text{ M}^3/\text{Hr.}$   
 $= 8 \text{ Hrs.}$

The treated water tank is provided for certain time i.e. 8Hrs; which is sufficient.

#### **Electro-Mechanical Equipment**

In the ETP set up, providing necessary electro-mechanical equipment, as per design requirements, is absolutely essential to achieve the desired effluent treatment. Accordingly, in the existing Industry ETP, equipment installed are—Pumps at various location, Piping Network, Bar Screen, Oil Skimmers, Tube type Diffusers in the Aeration Tank, Root Blowers, Inclined Plates System in TS, Clarifier Mechanism, and MMF & ACF Units.

## 6. PHOTOGRAPHS OF TREATMENT UNITS

### a) Screen Chamber



### b) Equalization Tank



**c) Aeration Tank**



**d) MMF & ACF Units**



## 7. RECOMMENDATIONS

### **Upgradation of Aeration Tank with Moving Bed Bio film Reactor (MBBR)**

To enhance the efficiency of the aeration process, it is recommended to upgrade the existing aeration tank with MBBR technology. The MBBR system provides several advantages as -

- **Improved Treatment Efficiency:** MBBR system offers better treatment performance, especially for high-strength wastewater, due to the higher surface area available for microbial growth on the media.
- **Smaller Footprint:** MBBR requires less space compared to traditional aeration tanks, making it more suitable for plants with limited area.
- **Flexibility:** MBBR is adaptable to varying flow rates and can be easily integrated into existing treatment processes.
- **Energy Efficiency:** MBBR generally operates with lower energy consumption compared to traditional aeration systems, contributing to cost savings.

By implementing MBBR technology, the plant can expect enhanced biological treatment capabilities, reduced sludge production, and improved overall effluent quality.

### **Replacement of Sludge Drying Beds (SDB) with Filter Press (FP)**

It is recommended to replace the existing SDBs with a Filter Press (FP) for more efficient and effective sludge dewatering. The Filter Press offers the following benefits –

- **Higher Dewatering Efficiency:** The filter press provides a higher level of water removal from the sludge, producing a drier and more compact sludge cake compared to SDB, which helps in reducing volume and disposal costs.
- **Space Efficiency:** Unlike SDB, which requires significant space for drying, a filter press occupies much less area and can be integrated into smaller or more confined spaces.
- **Faster Process:** The filtration process is faster and more controlled than natural drying, resulting in reduced turnaround times for sludge dewatering.
- **Improved Hygiene and Reduced Odour:** Filter presses minimize the risks of odour and vectors associated with open drying beds, ensuring a more hygienic and odour-free operation.
- **Automation and Control:** Modern filter presses are automated and require less manual intervention, reducing labour costs and improving operational efficiency.

Thus, replacing the SDBs with a filter press will not only improve the sludge management process but also enhance the overall operation of the plant by reducing the space and time required for sludge drying.

## 8. CONCLUSION

From the above calculations, it has been seen that the ETP design is adequate for treating effluent flow rate of 440 CMD to meet the required standards for discharge. The treatment units were found to be functioning properly. Thus, the system is able to handle the volume and composition of the incoming wastewater while giving required results of the treatment.

**APPENDIX-I**  
**TREATED EFFLUENT**  
**MONITORING REPORTS**

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB) and ISO/IEC 17025:2017 (NABL), ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

**TEST REPORT**

Test Report No: GESEC/PRO/WW/2024-2025/12/1874	Report Date	30.12.2024
Sample ID: GESEC/PRO/WW/2024-2025/12/1874	Sample Details	ETP Outlet
Name & Address of the Customer: M/s. M/s. Bhima Sahkari Sakhar Ltd., 465, Takali, Tal: Mohol, Dist.: Solapur, Stat.: Maharashtra.	Type of Sample	Waste Water
	Volume Of Sample	1 Lit plastic bottle
	Sample Status	Sealed
	Sample Collected By	GESEC
	Date of Sample Collection	24.12.2024
	Sample Receipt Date	25.12.2024
	Analysis start Date	25.12.2024
	Analysis End Date	30.12.2024

Parameters	Results	MPCB LIMIT	Unit	Standard Method
pH	7.58	5.5-9.0	--	APHA 4500 H+ B 24 th Edition:2023
Suspended Solids (SS)	64.17	100	mg/lit	APHA 2540 D 24th Edition:2023
Total Dissolved Solids (TDS)	1185.46	2100	mg/lit	APHA 2540 C 24th Edition:2023
Chemical Oxygen Demand (COD)	145.75	250	mg/lit	USEPA 410.1
Biochemical Oxygen Demand (BOD)	62.00	100	mg/lit	USEPA NERL 405.1
Chlorides as Cl <sup>-</sup>	184.65	600	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Sulphates as SO <sub>4</sub> <sup>2-</sup>	157.00	1000	mg/lit	APHA 4500-SO <sub>4</sub> E 24 th Edition:2023
Oil & Grease	<5	10	mg/lit	APHA 5520 D 24 th Edition:2023

**Remark:**

➤ BDL – Below Detectable Limit.



*Vinod Hande*  
Mr. Vinod Hande  
(Technical Manager)  
Reviewed & Authorized By

\*\*\*END OF REPORT\*\*\*

Page 1 of 1

**Terms and conditions**

- The report refers only to the sample tested and does not apply to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time, etc.
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- Samples will be retained for seven (7) days after the analysis is completed. Longer retention periods can be arranged upon the customer's request.
- We strictly maintain the confidentiality of all test results of the sample(s) collected by us/ supplied by the customer and do not reveal them to third parties unless required by the statutory or legal requirement.
- If on-site there is no proper sampling location, Source, or port available the results of testing are not challenged.
- MoEF approved Lab by Govt. of India. Till 28/02/2026 and NABL approved by the Quality Council of India. till 28/02/2026.

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB) and ISO/IEC 17025:2017 (NABL), ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

**TEST REPORT**

Test Report No: GESEC/PRO/WW/2024-2025/01/1452	Report Date	20.01.2025
Sample ID : GESEC/PRO/WW/2024-2025/01/1452	Sample Details	ETP Outlet
Name & Address of the Customer: M/s. M/s. Bhima Sakhari Sakhar Ltd., 465, Takali, Tal: Mohol, Dist.: Solapur, Stat.: Maharashtra.	Type of Sample	Waste Water
	Volume Of Sample	1 Lit plastic bottle
	Sample Status	Sealed
	Sample Collected By	GESEC
	Date of Sample Collection	15.01.2025
	Sample Receipt Date	16.01.2025
	Analysis start Date	16.01.2025
	Analysis End Date	20.01.2025

Parameters	Results	MPCB LIMIT	Unit	Standard Method
pH	7.64	5.5-9.0	--	APHA 4500 H+ B 24 th Edition:2023
Suspended Solids (SS)	69.25	100	mg/lit	APHA 2540 D 24th Edition:2023
Total Dissolved Solids (TDS)	1305.94	2100	mg/lit	APHA 2540 C 24th Edition:2023
Chemical Oxygen Demand (COD)	159.24	250	mg/lit	USEPA 410.1
Biochemical Oxygen Demand (BOD)	67.92	100	mg/lit	USEPA NERL 405.1
Chlorides as Cl <sup>-</sup>	203.77	600	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Sulphates as SO <sub>4</sub> <sup>2-</sup>	172.59	1000	mg/lit	APHA 4500-SO4 E 24 th Edition:2023
Oil & Grease	<5	10	mg/lit	APHA 5520 D 24 th Edition:2023

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